## CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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ANNEXURE -A

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CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow
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INDEX SHEET

CAUSE TITLE T. A NO 1119 of 1987

NAME OF THE PARTIES

Gyan Singh Applicant

Versus

Valon of India Respondent

#### Part A,B & C

#### Annexure -B

17.

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp.Residency, Gandhi Bhawan, Lucknow
\*\*\*\*\*

RANSFER APPLICATION No. of 19

OLD WRIT PETITION No.: of

## CERTIFICATE

Certified that no further action is required to taken and that the case is fit for consignment to the record room (decided).

Dated:

COUNTER SIGNED:

Signature of the dealing Assistant

Section Officer/Court Officer

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CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH

#### LUCKNOW

Transfer Application No. 1119 of 1987 (T)

(Writ petition no. 655 of 1983)

Date: 16-8-1990

Gyan Singh

... Petitioner

Vs.

Union of India & others

... Opp. Parties

#### JUDGMENT

Hon'ble Mr. P. Srinivasan, AM
Hon'ble Mr. JP Sharma, JM

(Delivered by Hon'ble P. Srinivasan, AM)

This is a transfer application originally filed as writ petition no. 655 of 1983 before the Lucknow Bench of the Allahabad High Court.

2. Case is called out Mone appeared for the

applicant. Mr. Siddhartha Verma and Mr. Arjun Bhargava appeared for the respondents. This application came before another bench of this Tribunal on 1-1-1990 after issue of notices to the parties. Notice to the applicant was issued on 20-12-1989 by registered post, but has not returned unserved. However, nobody appeared for the applicant on 1-1-1990, while Mr. Arjun Bharga appeared on behalf of the respondents. The case was, therefore, adjourned and has come before us today. Even today none appears for the applicant even though the case was several hares.

P. L. Le

by registered post and has not been so far returned, we have to presume that it has been served. Moreover, on perusing the application and hearing the counsel for the respondents, it seems to us that the applicant is not interested in pursuing the application. The applicant, who was working as Assistant Controller of Stores at Lucknow, when the application was originally filed, complains in the application that while his juniors were promoted to the senior scale of Class-I in 1982, he i.e. the applicant has been passed over for such promotion. It appears that certain adverse remarks were recorded in the applicant's character roll for 1980 and 1981. Subsequently the adverse entry of 1981, we are told, was expunged by the Reporting authority, while the applicant's representation against the adverse remark for 1980 was rejected as being time barred. On 28-9-1985 Hon'ble Mr. Justice U.C. Srivastava passed an interim order in which he noticed that the adverse entries against the petitioner had been expunged. He further directed that if the applicant had been denied promotion solely on the ground of adverse entrys, the matter should be re-considered. It is likely that in the light of this order, the respondents have taken such steps to redress the grievances of the applicant and that is why the applicant has not shown any interest in the litigation and has not taken care to ascertain the present position of the case even though he filed the writ petition as far back as 7 years ago. We are, therefore, of the view that the applicant is no longer interested in pursuing the 16-69 application.

3. The application is, therefore, dismissed for non prosecution. If any relief that may have been given to the applicant as a result of the order of the High Court dated 28-9-1985 shall not be withdrawn by the respondents.

The parties are to bear their own costs.

Johnsen (J) 16/8/90 MEMBER (A) 16/8/70

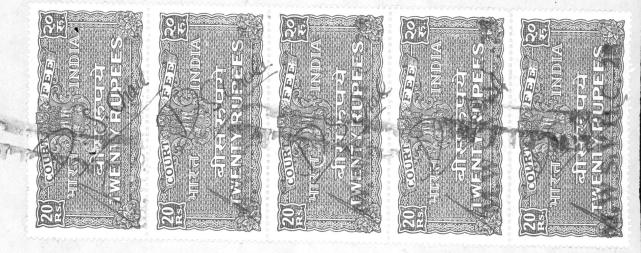
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In the Hon' ble High Court of Judicature at Allahabad.

Lucknew Bench. Lucknew.

Civil Misc. Writ Petition No.

of 1983.



Gyan Singh. aged about 29 years. S/e. Shri Durjan Singh. Assistant Centreller of Stores. Northern Railways. working at Alambagh General Stores Depot.. Lucknow.

542 Moloof-

Petitioner.

Vs.

- 1. Union of India through Secretary, Ministry of Railways, Rail Bhawan, Parliament Street, New Delhi.
- Northern Railways, through General Manager, Hqr. N. Railways, Baroda House, New Delhi.

Respondents.

WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.

To.

The Hon'ble Chief Justice and his other companion Judges of this Hon'ble Court.

The petitioner named above most respectfully begs to state as under:-

1. That this writ petition is directed against withholding of premotion of the petitioner from junior scale to senior scale in



Class -I Indian Railways Stores Services.

- 2- That the petitioner was recruited through the Union Public Service Commission for appointment in Indian Railways Stores Services. He was subsequently given appointment in junior scale of Class -I with effect from 29.11.1977.
- 3- That the petitioner remained in training and was, thereafter. given working post on 29.5.1979 as Assistant Controller of Stores. Electric Traction Depot., Northern Railway, Kanpur.
- That the petitioner continued to hold the post of Assistant Controller of Stores in Electric Traction Depot. Northern Railway.

  Kanpur upto 6.4.1981 and was. thereafter. transferred to Lucknow as Assistant Controller of Stores. Northern Railway. Charbagh. Lucknow.
- 5- That the petitioner was subsequently given charge of Asstt. Controller of Stores. Northern Railway. Alambagh. Lucknew where he is still working.
- 6- That the next premetion of officers in junior scale of Class -I is made to senior scale in the same class for which the selection is made on the principle of seniority subject to rejection of unfit.
- That as per directions contained in letter No.E(O)III-74/PN6/
  165 dated 29.12.1978 from Under Secretary. Railway Board to the General
  Managers, all Indian Railways and to others, appointments to post in
  Class -I senior scale are required to be made by promotion in order of
  seniority subject to rejection of unfit, of officers ordinarily with
  not less than 4 years of service in Class -I Junior Scale. A true copy
  of the aforesaid letter is enclosed as Annexure -1, to this Writ Petition



- 8. That Shri R.C. Jat was given appointment in Junior Scale of Class -I after one year of the appointment of the petitioner in Junior Scale and therefore, he is junior to the petitioner.
- 9. That the petitioner was entitled for premetion in Senier Scale of Class -I in March. 1982 when his junior Shri R.C. Jat was given promotion in Senier Scale of Class -I by the respondent no.2 vide his Order No.940-K/18-X-EA dated 20.3, 1982. An extract true copy of the said order is enclosed as Annexure -2, to this Writ Petition.
- That kke at the time of his premetion from Junior Scale to Senier Scale in March. 1982. Shri R.C. Jat had not completed 4 years service and even then he was given promotion in preference to the petitioner who, although senior, has been discriminated and left over arbitrarily and illegally.
- of those efficers against whom there is any complaint which is subject matter of preliminary/fact finding enquiry it is provided in the Railway Board circular letter No. E(D & A)71 RGS-23 dated 29.1.1972 that the merefact that the some enquiries are being made against the efficer departmentally or by S.P.E. should not stand in the way of his promotion, if he is otherwise fit for promotion. The relevant extract from the aforesaid Railways Board directions is reproduced below:-
  - "(x) The more fact that complaints have been received against a railway servant and some inquiries are being made against him departmentally or by S.P.E., should not stand in the way of his promotion, if he is otherwise eligible for promotion. The intention is that promotion due should not be accorded to a person who is under suspension or against whom disciplinary proceedings for the imposition of a major penalty have been initiated or are



proposed to be initiated, till the finalization of the proceedings against him, this should be resorted to only in those cases where the disciplinary authority comes to the conclusion that a prima facies case has been established a against a railway servant as a result of a fact finding inquiry or otherwise and he has either been placed under suspension or departmental proceedings for the imposition of a major penalty have been initiated or are proposed to be initiated against him. In cases where a preliminary report is received from the S.P.E. or Vigilance, the disciplinary authority should take a decision expeditiously whether or not to initiate disciplinary proceeding against the railway servant concerned.

12. That in regard to the consideration of adverse entries in the matter of promotion it is well recognised principle of law that no adverse entry can be acted upon unless the same has been communicated to the Government servant according to law, the opportunity for representation has been given and representation, if any, has been considered and finally decided. Therefore, if there is any adverse entry in the character roll which has not been communicated to the government servant according to rule, the same cannot be deemed as absolute and final so as to be taken into account in the matter of promotion.

13. That in regard to the maintenance of character roll of government servants it is stated that a confidential report has to reflect the assessment made regarding the quality, performance and progress of a government servant and such reports are maintained for the purpose of serving as a data of the merit and deficiencies in the matter of confirmation and promotion etc. The object of providing a chance to make a representation against adverse entry is to give an

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opportunity to the Government servant to defend himself before recording finally any adverse material injurious to him in his character roll. The procedure of making adverse entry and with regards to giving opportunity for representation is given in paras no. 1606 to 1613 of Railways Establishment Code Volume -I, the extract of which is reporduced as Annexure -3, to this Writ Petition.

That according to the provisions of para 1611 of Establishment Code, the head of the department is required to communicate to the gazetted railway servants concerned the adverse remarks as finally accepted by the General Manager.

28.11.1981. No adverse entry recorded by the General Manager has been communicated to him so far. No departmental proceedings remained pending against him in March 1982 nor any decision to institute departmental proceedings against him was taken before the promotion of his junior in March 1982. In the circumstances there is nothing adverse which may justify the withholding the petitioner's promotion to Senior Scale due in March 1982.

made representation on 1.4.1982 requesting for review of his case and to give him promotion to Senior Scale with effect from the same date from which his junior Shri R.C. Jat was given promotion. In the alternative, the petitioner also requested that if there is any cause of withholding his promotion the same may please be communicated to him. A true copy of representation dated 1.4.1982 is enclosed as Annexure -1. to this Writ Petition.

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That on being reminded by representation dated 8.5.1982

That on being reminded by representation dated 8.5.1982

That on being reminded by representation dated 8.5.1982

Northern Railway. Alambagh. Lucknew vide his No.E/S/897 dated

16.6.1982 that as intimated by New Delhi, the claim of petitioner

for promotion to senior scale was considered when such promotions were

made and his juniors were promoted and that his case will continue to

be considered. A true copy of this letter is enclosed as Annexure -5.

to thes Writ Petition.

- 18. That the communication made in the letter dated 16.6.1982 is entirely vague and the same does not even disclose that the petitioner was found unfit for promotion to senior scale.
- made another representation on 4.10.1982 and again requested that his case may kindly be reviewed for promotion so as to avoid further sufferings financially and mentally. The petitioner also raised his apprehention about impending promotion of another junior Shri Piplani which is said to be under contemplation. A true copy of representation dated 4.10.1982 is enclosed as Annexure -6. to this Writ Petition.
- That apart from the premotion of Shri R.C. Jat. the junior of the petitioner in the group of direct recruits some other juniors, who were in Class -II have also been given premotion in Senior Scale and the legal right of petitioner of being promoted in preference to his juniors is continued to be denied. The Juniors promoted are Sarva Sri Udesh Kumar, J. Mondal and K.C. Mukhi.
- 21. That the persons promoted to senior scale of Class -I.
  either from junior scale of Class -I or from Class -II. are placed in
  one cadre of Senior Scale in Class -I and no distinction is made in the
  matter of further advancement in the department. Therefore in such
  a situation if the injustice caused and illegality committed in the
  matter of non-promotion of petitioner, is not rectified, he will have



to suffer irreparable and perpetual loss casting stigma and incurring evil consequences.

That, although, the petitioner has not received any reply to his last representation dated 4.10.1982 but it is reliably learnt that action has been initiated by the respondent no.2 for making promotion of his another junior against the one vacant post of Senior Scale in Class -I and the order for promotion is likely to be issued any day.

23. That the petitioner has every reason to believe that his service records are good and the same are in no way inferior to any of his juniors who have been given promotion in preference to him.

It appears that the only cause of his being left over in promotion is that his case of promotion was not properly and objectively considered on the basis of proper material and he was left over on account of extraneous considerations and on the basis of irrelevant material.

That the respondents have no arbitrary powers of withholding the legal right of the petitioner of being considered for promotion in preference to his juniors on the basis of proper and relevant material and they are obliged to disclose the reasons for denial of this legal right in discriminatory and mechanical manner.

25. That the petitioner is a member of Scheduled casts and according to orders and policy of the Union of India. 18% of the posts are to be reserved in any cadre to be filled in by members of Scheduled Castes. It appears that the case of the petitioner for being promoted as a member of Scheduled Caste was also not considered in right perspective which has resulted in the denial of his legal right of being promoted in preference to his juniors similarly situated.

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. That the petitioner has been discriminated in the matter

vis-a-vis his juniors in the group of direct recruits as well as in Class -II which infringes the fundamental rights guaranteed under Articles 14 and 16 of the Constitution of India.

- No. E(GR)-II-70TR-1/47 dated 23rd March 1971, also substantiate that the immediate superiors have been entrusted with the special responsibility of giving advice and guidance to the Scheduled Caste Officers to improve the quality of their work so that their chances of promotion may be improved. A true copy of letter dated 23rd March. 1971 is enclosed as Annexure -7, to this Writ Petition. It appears that what to say of giving special care, his normal right of being considered for promotion on proper material has been denied arbitrarily and illegally.
- 28. That feeling aggrieved and having no efficaceous remedy, the petitioner is left with no option except to invoke the jurisdiction of this Hon'ble Court through this petition under Articles 226 of the Constitution of India.
- 29. That the cause of action first arose when an order of promotion of a junior was issued on March. 20. 1982. The cause of action further arose when the grievance of the petitioner still remains unredressed despite representations made on 1.4.1982, 8.5.1982 and 4.10.1982 and further more, the promotion of his another junior is likely to be issued any day.
- 30. Wherefore, the petitioner begs to prefer this Writ Petition for invoking the jurisdiction of this Hon'ble Court under Article 226 of the Constitution of India for seeking a Writ of Mandamus on the following amongst other grounds:

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i) Because the petitioner has a legal and fundamental right of

being considered for promotion to senior scale in preference to his juniors and also for being premoted unless he is declared unfit for such promotion on the basis of proper material.

- (ii) Because the petitioner has at his credit good reports and no adverse entry has so far been communicated to him.
- (iii) Because neither any departmental proceedings remained pending against him in March 1982 nor any decision had been taken by competent authority to institute departmental proceedings for the imposition of major punishment.
- (iv) Because, the with-holding of the promotion of the petitioner infringes fundamental rights guaranteed under Articles 14 and 16 of the Constitution of India and the same also contravenes the principles of natural justice.
- (v) Because, the respondents are obliged to consider the case of petitioner's promotion on proper and relevant material and also to disclose the reasons for declaring him unfit if he is not given promotion in his turn.
- (vi) Because, the action of respondents is highly arbitrary and illegal and in case some specific directions by issuing a Writ of Mandamus are not given restraining the respondents from acting unlawfully to withhold his promotion and in the meantime further promotions are allowed to be made, the petitioner will suffer irreparable and perpetual loss which cannot be compensated in any manner what-so-ever.

#### PRAYER

Wherefore, on the facts and grounds stated above, it is most respectfully prayed that this Hon ble High Court may be

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graciously pleased :-

- To issue a Writ of Mandamus or a writ, direction or order in the nature of mandamus, commanding the respondents to consider the case of petitioner for promotion to the Senior Scale of Class -I on the basis of proper material according to law as existed on 20, 3, 1982 within a reasonable time to be specified by this Court. and to give him promotion with full and retrospective benefits of seniority etc. unless the is declared unfit by the competent authority.
- (b) To issue a Writ of Mandamus or a writ, direction or order in the nature of Mandamus commanding the respondents net to make further premetions to the Senier Scale of Class -I unless the case of petitioner is considered on the basis of proper and relevant material according to law and he is given promotion to the Senior Scale in the first vacancy unless he is declared unfit. for this promotion.
- To issue such other Writ direction or order including an order as to costs which in the circumstances of the case this Hon' ble Court may deem fit and proper.

Lucknew: Dat ed :

January 14. 1983.

( D.S. Chaube ) Advocat e.

DSChaulre

Counsel for the Petitioner.

contified that there is DSChaule Advocate

In the Hen'ble High Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

Civil'Misc. Writ Petition No.

of 1983.

Gyan Singh

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Petitioner

Vs.

Union of India and another

Respondents.

#### ANNEXURE NO. 1

Northern Railway
No.752-E/425(Eia)

Dated 11.1.1979 P.S. Ne. 7189

(Sd/- Sant Singh) For G.M. (P)

Copy of letter No. E(0) III-74PM6/165 dated 29.12.1978 from Under Secretary (E)/Railway Board to the General Managers. All India Railways and to others.

In this Ministry's letter queted above, it was laid down that a Class I gazetted railway servant should put in a minimum of five years service in the Junior Scale (including period of probation) to become eligible for promotion to Senior Scale. The matter has since been reviewed and the Ministry have now decided that these administrative orders should be treated as withdrawn with immediate effect. Accordingly, appointments to posts in Class I (Senior Scale) should be made by promotion in order of seniority, subject to rejection of the unfit. of officers ordinarily with not less than four years of service in Class I/Junior Scale.

It is, however, clarified that the premetions of Class II Officers already made to Senier Scale in view of the above orders should not

be disturbed.



इन दि आनरेबुल हाई कोर्ट आफ जुडीकेचर एट इलाहाबाद

लखनऊ बेंच लखनऊ

सिविल मिस रिटिपिटीशन नै0

अाप 1983 •

ज्ञान सिंह

पिटीशनर

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यूनियन आफ इन्डिया एण्ड अदर्श ••••

अपोजिट पार्टीज

एनेवजर नै0-2

उत्तर रेलवे ====== सूचना

अर्रात्वं। 125/1982

पृधान कार्यालय बढ़ादा आउस, नई दिल्ली।

निम्नलिखित स्थानान्तरणा एवं नियुच्ति आदेश तत्काल जारी किये जाते है:-

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XXX

शी आर०सी०जाट भारतीय रेल भण्डार सेवा ,को तदर्थ स्थानापन्न रूप से इ प्रवर वेतन मान में पदोन्नित कर शी के०के० मेहरोत्रा के स्थान पर प्रवर भण्डार अधिकारी-।।। लगाया जाता हैश श्री मल्होत्रा डेटा केन्द्र में एस०सव०ख० हस्टोर्स हैके रूप जा रहे है।

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उपरोक्त आदेशों को महाप्रबन्धक/भण्डार नियंत्रक का अनमनेन्दितन अनुमोदन छमा हो।

## टिट पणाी

- 1- उपरोक्त सभाी कर्मवारी/अधिकारी अपने से वरिष्ठ अधिकारी से पहले पदोन्नत का अधिकार नहीं रखाते।
- 2- तृतीय श्रेणा के सभा कर्मचारियों जो कि दितीय श्रेणा में तदर्श स्थानापन्न रूप से पदोन्नत हो रहे हैं उनको आवश्यक डाक्टरी



Less .

परीक्षा पास करना अनिवार्य है

।।।। मद संख्या से उनको प्रवर वेतन मान का पूरा वेतन दिया जाने साधारण नियमो के अन्तर्वत किया जाय।

४४ मद संख्या: - 4 में पदोन्नित श्री जाट के किनिष्ट वेतन
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मान के साथ रू०/ 50/- का विषेश भत्ता दिया जाय । जब तक
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जवाइनिंग टाइम लिये हुए स्थानान्तरणा पर आलमबाग पहुँचे।

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In the Hen'ble High Court of Judicature at Allahabad.

Lucknew Bench. Lucknew.

Civil Misc. Writ Pet it ion No.

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Annexure No. 3

# Extract of Paras 1606 to 1613 of Establishment Code Volume I SECTION II - CONFIDENTIAL REPORTS.

Gazetted Rly servants - A confidential report in the prescribed form shall be submitted annually in respect of each Rly. servant helding a gazetted post, whether he holds it in a substantive or efficiating capacity, of the period ending 31st March so as to reach the authorities mentioned in rule 1615 by the second week of May.

A similar report shall also be submitted to the authority concerned on the transfer of an efficer from one Rly. to another.

Note: The annual confidential reports on gazetted Rly. servants of the Indian Audit and Accounts Service employed under the Ministry of Railways should, however, be submitted in the first week of April.

Confidential reports on gazetted Rly. servants must contain in full and frank appraisal of his work during the year, the transit of character whether pleasant or unpleasant, aptitude, personality and bearing, and c. which contribute to quality of his work as gazetted railway servant and his fitness for shouldering larger executive and administrative responsibilities. The reports must not be confined merely to general marks and off hand impressions so brief and casual as to convey little or no real meaning and the assessment must be based on failure or excellence in the work entrusted to the

- 2 -

gazetted Railway servant.

1608: A gazetted railway servant shall not ordinarily be given an unfaveurable confidential report before an opportunity has been taken. preferably at a personal interview or, if that is not practicable, by means of a personal letter pointing out to him the direction in whak which his work as has been unsatisfactory or the faults of character or temperament, and c, which require to be remedied. The manner and method of conveying to the gazetted railway servant that his work needs improvement in certain directions must be such that the advice given and the warning or censure administered, whether orally or in writing, shall, having regard to the temperament of the gazetted railway servant, be most beneficial to him. If, inspite of this, there is no appreciable improvement and an adverse confidential report has to be made, the facts on which the remarks are based shaeuld be clearly be brought out.

1609: As a general rule, in no circumstances, should a gazetted Railway servant be kept in ignorance for any length of time that his superiors, after sufficient experience of his work, are dissatisfied with him, where a warning might emadicate a particular fault, the advantages of prompt communication are obvious. On the other hand, the communication of any adverse remarks removed from their context is likely to give a misleading impression to the gazetted Railway servant concerned. The procedure detailed in rule 1610 should, therefore be followed.

1610: When an unfavourable report is made on a gazetted railway servant he xwkwkk shall be shown Section I of his confidential report and his initials obtained in acknowledgement. He should also be permitted to submit for consideration and record, his comments, if any of the gazetted railway servant eported upon, will be forwarded to the

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next higher authority with the further comments of the reporting officer. The next higher officer may, if he considers it necessary or desirable, give the gazetted reailway servant reported upon, an interview and discuss the matter with him before he frames his conclusions and enderses his remarks on the report.

Note: 1: It is not intended that a copy of the report should be supplied to the gazetted railway servant or that he should make a copy for his use.

Note: 2: Section II of the report will be initiated and filled in by a gazetted railway servant of not lower than junior administrative rank. No portion of the remarks in the section will be communicated except under the personal orders of the General Manager.

1611: On receipt of the reports from the General Manager, the heads of departments concerned will communicate to the gazetted railway se servants concerned, the Section I adverse pertions of the reports in substance together with any remarks in Section II which the General Manager may indicate. It is to be noted that adverse remarks are to be communicated only as finally accepted by the General Manager.

1612: When a reporting Officer vacates his post on account of krax transfer, leave and c. and is not likely to return to the post retirement, he should, before making over charge of his post to his successor, record his opinion on all gazetted railway servants who have served under him for a period of three months or more.

- 1613: Besides the annual reports there are others which may either be:-
- (1) Reports of particular incidents or acts, which, if disciplinary action is taken, require regular proceedings under the rules in Chapter XVII, or

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- 4 -

- (2) Reports in reply to enquiries whether a gazetted railway serwant who has been not been well reported on in the past has improved and is fit for promotion; or
- (3) Reports in answer to requests for opinion as to the fitness of a gazetted railway servant for a particular appointment & C.

As regards (1) a summary of the report and of the disciplinary action taken shall be recorded in the gazetted railway servant's file of confidential reports. Ordinarily, there will be no need to communicate the contents of (2) and (3) to a gazetted rly, servant unless they disclose facts or allegation which, in the opinion of the Rly, Bd. should be conveyed to the gazetted Rly, servant concerned.

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In the Hen' ble High Court of Judicature at Allahabad.

Lucknew Bench. Lucknew.

Civil Misc. Writ Petition No.

of 19823

Gyan Singh

Petit ion er.

Vs.

Union of India and another

Respondents.

ANNEXURE NO. 4

To.

The General Manager (P).
Northern Railway.
Headquarters Office.
Baroda House.
New Delhi.

Reg: Premetion of Gyan Singh, A.C.O.S.ØI Alambagh Stores Depot in Sr. Scale.

I joined the Railways on 29, 11, 77 as I.R.S.S. (Prob.) from 1976 exam. I came on the working post on 29.5.79 as A.C.O.S. in E.T. Depet. N. Rly. Kanpur and remained there up to 6.4.81. After that I was transferred to Lucknew and remained as A. C.O.S./R. Rly. Charbagh. Lucknew and it present I am working at Alambagh Stores Depot as A.C.O.S./I. I have completed my four years service in November 1981 and thus five months have passed but still I am working in Jr. Scale in grade Rs. 700-1300, whereas Shri Ram Chandra Jat, who is junior to me and has not completed even four years service has been promoted in Sr. Scale vide G.M.(P)/NDLS. letter No. 940E/18-X(Eia) dated 20, 3, 82 and other Class II office's, who are junior to me have also been promoted in Sr. Scale. I have not been conveyed any remarks and the reasons as to why I have been superceeded though during my past service, I have net been conveyed any remarks adversely on my working. It is also peinted out that Shri R.C. Jat and myself were pested at Lucknew from where Srhi Jat has been transferred on promotion and therefore, this

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promotion of Shri Jat is also not local arrangement. I hold my claim of promotion prior to Shri Jat.

I view of the above facts. I am requesting to review my case and arrange for consideration of my promotion to Sr. Scale from the same date from which Shri R.C. Jat has been promoted and if there is any cause of withholding promotion, the same may please be conveyed to me.

Thanking you.

Dated April 1, 1982.

Se/- 1.4.82 Gyan Singh A.C.O.S.I/ANV/LKO.



In the Hon'ble High Court of Judicature At Allahabad.

Lucknew Bench, Lucknew.

Civil Misc. Writ Petitien No.

of 1982.

Gyan Singh

Petit ion er.

Vs.

Union of India and another

Respondents.

ANNEXURE NO. 5

NORTHERN RAILWAY DY. CONTROLLER OF STORE'S OFFICE: ALAMBAGH/LUCKNOW

No. E/8/897

Dated 16.6.1982.

To: Shri Gyan Singh, A.C.O.S./I, N. Railway, Alambagh, Lucknow,

Sub:- Appeal of Shiz Gyan Singh A.C.O.S.I/AMV.

In reference to your appeal Dated: 08-05-1982 the Dy. C.P.O./G.

New Delhi has intimated as under vide his D.O. letter No. \$28-E/190/Eia dated 9.6.82.

"The claim of Shri Gyan Singh for promotion to Sr. Scale was considered when such promotions were made and his juniors promoted and his case will continue to be considered."

Sd/For Dy. Controller of Stores.
N.Rly., Alambagh/Lucknew.

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In the Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench. Lucknow.

Civil Misc. Writ Petit ien No.

A of 1983.

Gyan Singh

Petitioner.

Vs.

Union of India and others

Respondent s.

ANNEXURE NO..6

Ne. ACOS/I/Personal/82

Dat ed 4, 10, 62.

The General Manager (P)
Northern Railway,
Bareda House,
New Delhi.

Sir.

#### ( THROUGH PROPER CHANNEL)

Subject :- Premetion of Gyan Singh, ACOS/AW Depet/LKO in senior scale.

Reference:-My earlier letter No. mil dated 1. 4. 82.

2. letter Ne.GS/ACOS/I/AMV/Personnel/ dated 8.5.82 which was sent to Dy. COS/LKO vide his D.O.Ne.E/S/897 dt. 8.5.82.

3. Your D.O. No. 728-E/190/EIA dat ed 9.6.82.

In reference to above noted letters, again I am drawing your kind attention on the following points :-

- 1) I have completed more than 4/2 years in junior scale Class-I having joined Indian Railway on 29.11.77 as probationer in the Stores Department through U.P.S.C.
- 2) Shri R.C. Jat who was junior to me has also been promoted to in the senior scale vide G.M.(P)/NDLS letter No. 940-E/18X(EIA) dated 20, 3,82 and also other class II officers who were junior to me.
- 3) Your reply against D.C. letter No.728-E/190/EIA dated 9.6.1982 is not speaking as to why I was not promoted. I also have not been communicated any adverse confidential report against my working as per para 1611 (RI).
- 4) It is learnt that Shri Piplani who is also junior to me is being considered for promotion in the senior scale.

Kindly call for my case and review it so that I am may be



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considered for senior scale as I am suffering financially and mentally because of not getting my premotion which is due to me.

Yours faithfully.

Sd/- 4.10.82
Gyan Singh
A.C.O.S./I/AMV/LKO.
I.R.S.S./R.Rly. from 1976 Exam.

Te Dy. COS/AMV/LKO.

Advance copy to: (1) G.M.(P)N. Rly. New Delhi.

REGISTERED A.D. (2) Director Railway Stores/Railway Beard. New Delhi.

.....

(3) Chairman. Union Public Service Commission. Dheulpur House. Shahjahan Road. New Delhi.

In the Hen' ble High Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

Civil Misc. Writ Petition No.

of 1983.

Gyan Singh

Petitioner

Vs.

Union of India and anothers

Respondents.

#### ANNEXURE NO.7

Railway Beard's letter Ne. E(GR) II70TR1 dated 23rd March 1971

Subject: Concessions to Scheduled Castes and Scheduled

Tribes in posts filled by promotion - Class I

Services/Posts.

In Railway Board's letter No. E(SCT)68CM15/10 dated 27th August 1968. Board's directives regarding certain reservations and other concessions to Scheduled Castes/Scheduled Tribes in posts filled by promotion have been circulated to the Railway Administrations.

The Railway Board have further decided that in order to improve the chances of Scheduled Castes/Scheduled Tribes Officer for selection to the higher categories of posts in Class I -

- services/Fosts should be provided with more opportunities for institutional training and for attending seminars/symposia/conferences. Advantage could in this connection be taken of the training facilities available on Indian Railways as well as at the Academy of Administration.

  Mussocrie, National Police Academy, Mount Abu, Indian Institute of Public Administration. New Delhi, the Administrative Staff College, Hyderabad etc.
- (ii) It should be the special responsibility of the immediate superior Officers of the Scheduled Castes/Scheduled Tribes Officers in Class I to give advice and guidance to the letter to improve the quality of their work.

In the Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

Civil Misc. Writ Petitien Ne.

of 1983.





Gyan Singh

Petition er.

Vs.

Union of India and another.

Respondents.

### & F F I D A V I T

I, Gyan Singh, aged about 29 years, 5/e. Shri Durjan Singh, Assistant Controller of Stores. Northern Railways, working at Alambagh General Stores Depot.. Lucknow, do hereby solemnly affirm and state on eath as under:-

- 1. That the deponent is the petitioner of the above noted Writ Petition and as such is well conversant with the facts of the case.
- 2. That the contents of paras 1 to 10, 14, 16 to 19 and 26 to 29 of the accompanying Writ Petition are true to my own knowledge, those of paras 11, 12, 13, 15 and 20 to 25 are based on information received and derived from record which I believe to be true and those of para 30 are based on legal advice.

3.

That the Annexures 1 to 7 of the accompanying Writ Petition

are true to copies and they have been duly compared with the originals.

Lucknew: Dated: January | 4 . 1983. De pon ent.

#### VERIFICATION

I, the above named deponent, ed do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge and no part of it is false and nothing material has been concealed. so help me God.

Signed and verified this day 14th of January, 1983 at High Court Compound, Lucknew Bench, Lucknew.

Lucknew: Dated ::

January 14. 1983.

Deponent

I identify the depenent who has signed before me.

Lucknew: Dat ed :

January 14. 1983.

Advocate.

at 9./c a.m./p.m. by Sri Gyan Singh. xgzz the deponent who is identified by Sri D.S. Chaube. Advocate, High Court of Allahabad. Lucknow Bench. Lucknow.

I have satisfied myself by examining the dependent that he understands the contents of this affidavit which has been read out and explained by me.

High Gaurt, Alabebed Lucknow Bench.

(6/201/9)

ब अदालत श्रीमान उच्च न्यायाता लारवनक तेन महोदय

वादी (मुहई) प्रतिवादी (मुद्दाअलेह)

वकालतनामा



जान सिंह

वादी (मुहई)

बनाम

प्रिमा आम डिजपा

प्रतिवादी (मुद्दालह)

पेशी की ता० नं मुकदमा सन् १९ १९ ई० ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

डी० २२४० ची व महोदय

को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी [फरीकसानी] का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त [दस्तखती] रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

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हस्ताक्षर	1
	(GYAN SINGH)

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दिनांक महीना	
साक्षी (गवाह) साक्षी (गवाह)	

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## In the Bon' ble High Court of Judicature at Allababad.

Lucknew Bench. Lucknew.

Civil Disc. Applicantion No. of 1983

In Tes

Civil Misc. Brit Petition No. of 1983.

Gyan Singh

Applicant/Petitioner.

Versus

Union Of India and another

ed and for the west representation

Respondents.

#### APPLICATION FOR STAY

The applicant petitioner, named above, respectfully begs to state as under t-

- It at the applicant petitioner has filed the above writted the praying for inter-alia a writ of Mandagus commanding the respondents to consider his case for promotion to Senior Scale of Class -1 with effect from 22.3.1982 on the basis of proper material according to law in preference to his juniors.
- 2. What as broughtout in the accompanying brit Petition the action of respondents in withholding his promotion to the Senior Scale of Class -I has been highly arbitrary and illegal and in case further promotions are made without getting the case of petitioner considered on the basis of proper and relevant material for presettion to Senior Scale of Class -I in the first vacancy be will suffer irreparable and perpetual loss casting stigms and incurring evil consequences.

#### PRAYER

wherefore, it is bumbly prayed that this Hen'ble Court may be

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## In the Mon'ble High Court of Judicature at Allahabad.

#### Lucknew Bench. Lucknew.

Givil Mise. W-it Petition No. of 1983.

Gyan Singh

Petitioser.

Vs.

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2.	Annexure -1 (True copy of letter No. 8( dated 29.12.1976)	0)111-74/PR-6/165	11	
3.	Annexure -2 (Extract true copy of Orde	r dat ed 20.3.1982)	12 to	13
4.	Annexure -3 (Extract true copy of Para Sailway Establishment Cod	하고 있는 사람들은 아이들이 있는데 아이들이 살아가지 않는데 아이들이 아이들이 아이들이 아이들이 아이들이 아이들이 아이들이 아이들	14 to	17
5.	Annexure -4 (True copy of petitioner's dated 1.4.1982)	representation	18 te	19
٥.	Annoxure -5 (True copy of letter de No	. E/S/897 dat ed 16.6. 1982)	20	
7.	Annexure -6 (True copy of petitioner's dated 4.10, 1982)	ket representation	21 te	22
8.	Asserte -7 (True copy of letter No. 8( dated 23, 3, 1971)	69)-11- <b>7</b> 018-1/47	23 +	
9.	Affi davit	•••	24 to	25
0.	Paudy.			

Luckness : Dated :

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January 14. 1983.

( D.S. CHAUBE )
Advocate.
Counsel for the Petitioner.

Ans 5

#### In the Bon' M's High Court of Judicature at Allahabad.

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Lucknow Beach, Lucknow.

Civil Misc. Writ Petition Ne.

of 1983.

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Gyan Singh, aged about 29 years.
S/o. Sbri Durjan Singh.
Assistant Controller of Stores.
Northern Tailways, working at
Alsobagh General Stores Depot.,
Lucknow.

Petitioner.

Ve-

- l. Union of India through
  Secretary. Ministry of Mailways.
  Sail Bhawan. Parliament Street.
  New Delhi.
  - 2. Northern Mailways, through
    General Banager, Hqr. N. Mailways.
    Bareda Bouse, New Belhi.

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Respondents.

WHIT PERILION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.

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The Mon'ble Chief Justice and his ether companion Judges of this Mon'ble Court.

The petitioner named shows most respectfully begs to state

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That this writ petition is directed against withholding of promotion of the peritioner from junior scale to senior scale in



Class -I Indian Wallways Stores Services.

Justings file of some together be peared doubt a potential but had

- 2- That the petitioner was recruited through the Union Public Service Cosmission for appointment in Indian Sailways Stores Services. He was subsequently given appointment in junior scale of Class -1 with effect from 29.11.1977.
- 3- That the petitioner remained in training and was, thereafter. given working post on 29.5.1979 as Assistant Controller of Stores. Electric Traction Depot., Northern Cailway, Kanpur.
- 4- That the petitioner continued to hold the post of Assistant Controller of Stores in Electric Traction Depot. Northern Tailway.

  Kanpur upto 6.4.1981 and was, thereafter, transferred to Lucknow as Assistant Controller of Stores, Northern Tailway, Charbagh, Lucknow.
- 5- That the petitioner was subsequently given charge of Asstt. Controller of Stores. Northern Bailway. Alambagh, Lucknew where he is still working.
- Class -I is made to senior scale in the same class for which the selection is made on the principle of seniority subject to rejection of unfit.

marks ato new are now home at a test will be

That as per directions contained in letter No. E(0)111-74/PN6/
165 dated 29.12.1978 from Under Secretary. Pailway Board to the General
Managers, all Indian Railways and to others, appointments to post in
Class -I senior scale are required to be made by promotion in order of
seniority subject to rejection of unfit, of officers ordinarily with
not less than 4 years of service in Class -I Junior Scale. A true copy
of the aforesaid letter is enclosed as Annexure -1, to this Neit Potition

- 3 -

A30

- 8. That Shri R.C. Jot was given appointment in Junior Scale of Class -1 after one year of the appointment of the petitioner in Junior Scale and therefore, he is junior to the petitioner.
- O. That the petitioner was entitled for promotion in Senior Scale of Class -I in March. 1982 when his junior Shri ".C. Jat was given promotion in Senior Scale of Class -I by the respondent no.2 vigo his Order No.940-EVIB-X-EA dated 20.3.1982. An extract true copy of the said order is enclosed as Acadeve -2, to this Writ Petition.
- That the at the time of his premetion from Junior Scale to Senier Scale in March. 1982. Shri E.C. Jat had not completed 4 years service and even then he was given promotion in preference to the petitioner who, although senior, has been discriminated and left over arbitrarily and illegally.
- of those officers against whom there is any complaint which is subject matter of preliminary/fact finding enquiry it is provided in the Sailway board circular letter No. B(D & A)71 NGS-23 dated 29.1.1972 that the merefact that the seme enquiries are being made against the officer departmentally or by S.P.E. should not stand in the way of his premotion. If he is etherwise fit for promotion. The relevant extract from the aforesaid Sailways Board directions is reproduced below t-
- "(x) The more fact that complaints have been received against a railway servant and some inquiries are being made against him departmentally or by 5.P.E. . should not stand in the way of his promotion. If he is otherwise eligible for promotion. The intention is that promotion due should not be accorded to a person who is under suspension or against whom disciplinary proceedings for the imposition of a major penalty have been initiated or are



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proposed to be initiated, till the finalization of the proceedings against him. this should be reserted to only The art like being dee turing in these cases where the disciplinary authority comes to the TOTAL SELECTION CONTRACTOR SELECTION conclusion that a prime factor case has been established a against a railway servant as a result of a fact finding to let income our markages, and the inquiry or etherwise and he has either been placed under to REL ACTION OF LA PLANT TO SELECT suspension or departmental proceedings for the imposition of LA WILLIAM WARD 102 B a major penalty have been initiated or are proposed to be AND VINDER OF THE initiated against him. In cases where a preliminary report efter sets areas in antipost is train is received from the S.P.E. or Vigilance, the disciplinary authority should take a decision expeditiously whether or 网络亚洲 医乳肿一种 医中毒性 医糖尿 not to initiate disciplinary proceeding against the railway ANGEL AND THE RESERVE AND THE PARTY OF THE P servant concerned. " wit of automaters of delivery sa no kita win pa mala mana has naturna

- That is regard to the consideration of adverse entries in A PARTY LAN **达到的一位重要的联络企业** the patter of premotion it is well recognized principle of low that no adverse entry can be acted upon unless the same has been communicated to the Covernment servant according to law, the apportunity for TAMON SERIES ANDROVE AND representation has been given and representation, if any considered and finally decided. Therefore, if there is any making to be a full to be a entry in the character roll which has not been communicated to the DATAB AND BALVELDON DONE ALL government servant according to rule, the same cannot be deemed as the en cilian diseasi time in land a funda at 1928 absolute and final se as to be taken into account in the watter of modificate for the entential of a section we proposion. RE 2001 Friedly beauty apparent mental party of a wave
- 13. That is regard to the maintenance of character roll of government servents it is stated that a confidential report has to reflect the assessment made regarding the quality, performance and progress of a government servant and such reports are maintained for the purpose of serving as a data of the merit and deficiencies in the natter of confirmation and promotion etc. The object of providing a chance to make a representation against adverse entry is to give an

epportunity to the Government servant to defend himself before recording finally any adverse material injurious to him in his character roll. The procedure of making adverse entry and with regards to giving opportunity for representation is given in paras no. 1606 to 1613 of Tailways Establishment Code Volume -1, the extract of which is reporduced as Amexure -3, to this Writ Potition.

- 14. That according to the provisions of para 1611 of Establishment Code. the head of the department is required to communicate to the gazetted railway servants concerned the adverse remarks as finally accepted by the General Manager.
- 15. That the petitioner completed 4 years service on 26.11.1961. No adverse entry recorded by the General Manager has been communicated to him so far. No departmental proceedings resained pending against him in March 1982 nor any decision to institute departmental proceedings squinst him was taken before the promotion of his junior in March 1982. In the circumstances there is nothing adverse which may justify the mithhelding the petitioner's promotion to Senior scale due in March 1982.

THE PART OF THE PRINTING OF THE P. T.

- In at the petitioner feeding aggricued by his comprometion made representation on 1.4.1962 requesting for review of his case and to give him promotion to Senior Scale with effect from the same date from which his junior Shri 7.C. Jat was given promotion. In the alternative, the petitioner also requested that if there is any cause of withholding his promotion the same may please be communicated to him. A true copy of representation dated 1.4.1952 is enclosed as Annexure -1, to this brit Petition.
- 17. That an being reminded by representation dated 8.5.1982 the petitioner was informed by the Deputy Controller of Stores

Northern Callway, Alambagh, Lucanes vide his No. 8/8/897 dated

16.6.1962 that as intimated by New Delhi, the claim of petitioner

for promotion to senior scale was considered when such premotions were

made and his juniors were premoted and that his case will continue to

be considered. A true copy of this letter is enclosed as Annexure -5.

to the serit Petition.

18. That the communication made in the letter dated 16.6.1982 is entirely vague and the same does not even disclese that the lettineer was found unfit for promotion to senior scale.

eronance lawared and see to John and

- 19. That in response to the above communication, the patitioner made another representation on 4.10.1982 and again requested that his case may kindly be reviewed for promotion so as to avoid further suffering financially and mentally. The petitioner also raised his apprehention about impending promotion of another junior Shri Piplani which is said to be under contemplation. A true copy of representation dated 4.10.1982 is enclosed as Amexure -6, to this brit Petition.
- 20. That apart from the premotion of Shri T.C. Jat. to junior of the petitioner in the group of direct recruits some other juniors.

  who were in Class -II have also been given promotion in Scale and the level right of potitioner of being premoted in preference to his juniors is continued to be decied. The Juniors promoted are Serva Svi Udesh kumar. J. Mondal and M.C. Mukhi.

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21. That the persons promoted to senter scale of Class -I.

either from junter scale of Class -I or from Class -II. are placed in

ene cadre of Senter Scale in Class -I and no distinction is made in the

matter of further advancement in the department. Therefore in such

a situation if the injustice caused and illegality committed in the

matter of non-promotion of petitioner. is not rectified, he will have

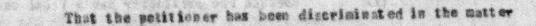
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tings suffice that denote them, and the ries

to suffer irreparable and perpetual loss casting stigms and incurring avil consequences.

- That, although, the potitioner has not received any reply to his last representation dated 4.10, 1982 but it is reliably learnt that action has been initiated by the respondent no.2 for making promotion of his another junior against the one vacant post of Senior Scale in Class -1 and the order for promotion is likely to be issued any day.
- 23. That the petitioner has every reases to believe that his service records are goed and the same are in ne way inferior to any of his juniors who have been given promotion in preference to him. It appears that the only cause of his being left over in premetion is that his case of premetion was not properly and objectively considered on the basis of proper material and he was left over on account of extraneous considerations and on the basis of irrelevant material.
- 24. That the respondents have no arbitrary powers of mithholding the legal right of the petitioner of being considered for proportion in preference to his juniors on the sasis of proper and relevant material and they are obliged to disclose the reasons for denial of this legal right in discriminatory and mechanical manner.
- 25. That the petitioner is a member of Scheduled casts and according to orders and pelicy of the Union of India, 18% of the posts are to be reserved in any cadre to be filled in by members of Scheduled Castes. It appears that the case of the petitioner for being presented as a member of Scheduled Caste was also not considered in right perspective which has resulted in the denial of his legal right of being presented in preference to his justions similarly situated.



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vis-a-vis his junters in the group of direct recruits as well as in Class -II which in fringes the fundamental rights guaranteed ander Articles 14 and 16 of the Constitution of India.

That the directives contained in Cailway Board's letter No. E(GR)-11-7078-1/47 dated 23rd Moreh 1971, also substantiate that the lampdiate superiors have been entrusted with the special responsibility of giving advice and guidance to the Scheduled Caste Officers to improve the quality of their work so that their chances of promotion may be improved. A true copy of latter dated 23rd March, 1971 is enclosed as Amexure -7. to this Writ Petition. It appears that what to say of giving special care, his normal right of being considered for promotion on proper material has been denied arbitrarily and illocally.

- 20. That feeling as rieved and having no efficaceous remedy, the petitioner is left with no option except to invoke the jurisdiction of this Man'ble Court through this petition under Articles 226 of the Constitution of India.
  - 29. That the cause of action first arose when an order promotion of a junter was issued on Aurch. 20, 1982. The cause of action further arose when the grievance of the petitioner still remains unradressed despite representations made on 1,4.1982, 0.5.1982 and 4.10.1982 and further more, the premetion of his another justor is likely to be issued any day.
    - 30. Wherefore, the petitioner begs to profer this Writ Petition for invoking the jurisdiction of this Non ble Court under Article 226 of the Constitution of India for seeking a Brit of Mandamus on the following amongst other grounds :-
    - estica est of periodolegic Because the petitioner has a legal and fundamental right of

being considered for presetion to senior scale in preference to his juniors and clso for being premeted unless he is declared unfit for such premetion on the basis of proper material.

- (ii) Because the potitionar has at his credit good reports and no niverse entry has so far been communicated to him.
  - (iii) Because neither any departmental proceedings remained pending against him is March 1982 nor any decision had been taken by competent outhority to institute departmental proceedings for the imposition of major punishment.

## 1 4 m 1

- (iv) Decause, the with-holding of the promotion of the petitioner infringes fundamental rights guaranteed under Articles 14 and 16 of the Constitution of India and the same also contravenes the principles of natural justice.
- (v) Secouse, the respendents are obliged to consider the case of petitioner's promotion on proper and relevant material and also to disclose the reasons for declaring him unfit if he is not given promotion in his turn.
- (vi) Because, the action of respondents is highly arbitrary and illegal and in case some specific directions by issuing a syst of Sandams are not given restraining the respondents from acting unlawfully to withhold his promotion and in the meantime further promotions are allowed to be made, the petitioner will suffer irreparable and perpetual less which council be comparated in any manner what-se-ever.

#### PHAYER

Wherefore, on the facts and grounds stated above, it is most respectfully prayed that this Hon'ble High Court may be

was a second of a graciously pleased :- and a second a second second

- (a) To issue a Brit of Mundamus or a writ. direction or order in the nature of mandenus, commanding the respondents to consider the case of potitioner for promotion to the Senier Scale of Class -I on the basis of proper material according to low as existed on 20.3.1982 within a reasonable time to be apocified by this Court, and to give him promotion with full and retrespective benefits of semiority etc. unless the is declared unfit by the competent authority. the you SULL down of the treeses well to
  - (b) To issue a Writ of Mandamus on a writ, direction or order in the ustare of Mandamus commanding the respondents not to make further promotions to the Senior Scale of Class -I unless the case of patitioner is considered on the basis of proper and relevant material according to law and he is given promotion to the Senior Scale in the first vacancy unless he is declared unfit. for this promotion.
- (e) To issue such other Writ direction or order including an order make offe with record of Bootless as to costs which in the circumstances of the case this Man' ble Court may THE POPULATION OF STREET na mortioner a broom tring. To deem fit and proper.

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( D.S. Chaube ) Advocat e. Coursel for the Potitioner.

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## In the Hon'ble High Court of Judicature at Allahabad. Lucknow Beach. Lucknow.

Civil Misc. Writ Petition No.

of 1983.

Gyan Singh

Potitioner

Vs.

Union of India and another

Respondents.

ANN EXURE NO. 1

Northern Railway No.752-8/425(Sia)

Dated 11.1.1979

P.S. No. 7109

(Sd/- Sant Singh) For G.M. (P)

Gopy of letter No. E(0) II L-74PE6/163 dated 29.12.1978 from Under Secretary (E)/Mailway Board to the General Managers. All India Railways and to others.

In this Ministry's letter quoted above, it was laid down that a Class I gazotted railway servant should put in a minimum of five years service in the Junior Scale (including period of probation) to become eligible for probation to Senior Scale. The matter has since been reviewed and the Ministry have now decided that these administrative orders should be treated as withdrawn with ismediate effect. Accordingly, appointments to posts in Class I (Senior Scale) should be made by promotion in order of seniority, subject to rejection of the unfit. of officers ordinarily with not less than four years of service in Class I/Unnior Scale.

It is, however, clarified that the promotions of Class II Officers already made to Senior Scale in view of the shove orders should not be disturbed.

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STT 1983.

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प्थान कार्यालय बढ़ादा अस्त, नव दिल्लो।

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In the Mon'ble Sigh Court of Judicature at Allababad.

Lucknow Bench, Lucknow.

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Civil Misc. Writ Pet it ion No.

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Annexure No.

# Extract of Pares 1606 to 1613 of Establishment Code Volume I SECTION 11 - CONFIDENTIAL REPORTS.

1606- Gazetted Mly servents - A confidential report in the prescribed form shall be submitted a nually in respect of each mly, servent bolding a gazetted post, whether he holds it in a substantive or officiating capacity, of the period ending 31st warch so as to reach the authorities mentioned in rule 1615 by the second week of May.

A similar report shall also be submitted to the authority concerned on the transfer of an efficer from one "ly. to snother.

Note: - The annual confidential reports on quaetted Bly. servants of the Indian Audit and Accounts Service employed under the Ministry of Bailways should, however, he submitted in the first week of April.

1607- Confidential reports on gazetted bly, servents must contain in full and frank appraisal of his work during the year, the transit of character whether pleasant or unpleasant, antitude, personality and bearing, and c. which contribute to quality of his work as gazetted railway servant and his fitness for shouldoring larger executive and administrative responsibilities. The reports must not be confined merely to general marks and off hand impressions so brief and Casual as to convey little or no real meaning and the assessment must be based on failure or excellence in the work entrusted to the



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1608: A gazetted railway servent shall not ordinarily be given an unfaveurable e nfidential report before an opportunity has been taken. proferably at a personal interview or, if that is not practicable, by means of a personal letter pointing out to bim the direction in whakk which his ork as been unsatisfactory or the faults of character or temperament, and c. which require to be remedied. The manner and method of conveying to the gazetted railway servent that his improvement in cortain directions must be such that the advice given and the warning or censure administered, whether orally er in writing. shall, having regard to the temperament of the gazetted rails servant, be most beneficial to him. If, inspite of this, the appreciable impravement and on adve se confidential report has to be not we also made, the facts on which the remarks are based shamuld be clerly be brought out. ABBUT BURGE BURGER

1600 : As a general rule, in no circumstances, should a gazetted sailway servent be kept in ignorance for any length of time to superiors, after sufficient experience of his work, are diss with him, where a marning night eradicate a particular fault, the advantages of preset communication are obvious. On the other hand, the communication of any adverse remarks removed from their centext is v listings Dack likely to give a misloading impression to the gazotted Pailway servent concerned. The procedure detailed in rule 1610 should, therefore be preparate an inverse of regions as accounts as followed. ares ned to yilliam as essentialist desire to bee the season and

> 1610: when an unfavourable report is made on a gazetted railway servent he ankakk shall be shown Section I of his confidential report and his initials obtained in acknowledgement. He should also be permitted to submit for consideration and record. his comments, if any of the gazatted railway servant operted upon, will be forwarded to the

next higher authority with the further comments of the reporting officer. The next higher officer may, if he considers it necessary or desirable, give the quantited realizary servant reported upon. an interview and discuss the matter with him before he frames his conclusions and endarges his remarks on the report.

Note: 1: It is not intended that a copy of the report should be supplied to the eazetted railway servent or that he should make a copy for his use.

Note: 2: Section II of the report will be initiated and filled in by a gazetted railway servant of not lower than junior administrative rank. No portion of the remarks in the section will be communicated except under the personal orders of the General Sanager.

1611: On receipt of the reports from the General Manager, the heads of departments concerned will communicate to the gazetted railway or servents concerned, the Section I adverse pertions of the reports in substance tope her with any remarks in Section II which the General Sanager may indicate. It is to be noted that adverse remarks are to be communicated only as finally accepted by the General Manager.

1612: When a reporting Officer vacates his post on account of wass transfer, leave and c. and is not likely to return to the post retirement, he should, before making over charge of his post to his successor, record his maintain on all gazetted railway servants who have served under him for a period of three months or more.

1613: Hesides the annual reports there are others which may

(1) Deports of particular incidents or acts, which, if disciplinary section is taken, require regular proceedings under the rules in Chapter XVII. or

- (2) Reports in reply to enquiries whether a cazetted railway ser who has been not been nell reported on in the past has improved and is fit for promotion; or
- (3) Reports in answer to requests for opinion as to the fitness of a quantited railway servant for a particular appointment 5 C.

As regards (1) a summary of the report and of the disciplinary action taken shall be recorded in the gazetted railway servent's file of confidential reports. Ordinarily, there will be no need to communicate the contents of (2) and (3) to a gazetted riv. servant unless they disclose facts or allegation which, in the opinion of the riv. Ed. should be conveyed to the gazetted Riv. servant concerned.

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Civil Misc. Writ Petition No.

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LALL TORKE

The General Manager (P). Morthern Ballway. Beadquarters Office. Dareda Bouse. New Belhi.

> Beg: Premetion of Gyan Singh. A.C.O.S.Al Alambagh Stores Depot in Sr. Scale.

I joined the Wallways on 29.11.77 as I.H.S.S.(Prob.) from 1976 exam. I came on the working post on 29.5, 79 as A.C.O.S. in B.T. Depat. M. Mly. Hangur and remained there up to 6.4.81. After that I was transferred to Lucknew and remained as A. C.O.S./R. Mly. Charbagh. Lucknew and it present I me working at Alembagh Stores Depot as A.C.O.S./I. I have completed by four years service in Nevember 1981 and thus five months have passed but still as working in Jr. Scale in grade &. 700-1300. whereas Shri Tam Chandra Jat. who is junior to me and has not completed even four years service has been promoted in Sr. Scale wide G.E.(P)/NRLS. letter No.9408/18-X(Sis) dated 20.3.82 and other Class II office s, who are junior to me have also been promoted in Sr. Scale. I have not been conveyed any remarks and the reasons as to may I have been supercorded though during my past service. I have not been conveyed any remarks adversely on my working. It is also pointed out that Shri P.C. Jat and myself were posted at Lucknew from where Schi Jat has been transferred on presetion and therefore, this

promotion of Shri Jat is also not local arrangement. I held my claim of promotion prior to Shri Jat.

I view of the above fects. I am requesting to review my case and arrange for consideration of my premotion to Sr. Scale from the same date from which Shri S.G. Jut has been promoted and if there is any cause of withholding promotion, the same may please be conveyed to me.

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Dated April 1. 1982.

SW/- 1.4.82 Gyan Singh A.C.O.S.I/AWV/LKO.

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In the Mon'ble High Court of Judicature At Allahabad.

Civil Misc. Writ Petition No.

of 1982.

Gyan Singh

Potitioner.

Vs.

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Union of India and another

Respondents.

ATNEXEDIE NO.

NORTHERN RAILWAY
DY. CONTROLLER OF STORE'S O FICE: ALMEDAGE/LUCKNOW

No. E/6/897

Dated 16.6.1982.

To: Shri Gyan Singh, A.C.O.S./1, N. Nailway. Alambagh. Lucknew.

Sub: - Appeal of Shir Gyan Singh A.C.O.S.1/AMV.

In reference to your appeal Dated : 08-05-1982 the Dy.C.P.O./G.

New Delhi has intimated as under wide his 0.0. letter No. \$\frac{728-5}{190}\text{Sis}

dated 9.6.82.

"The claim of Shri Gyan Singh for promotion to Sr. Scale was considered when such promotions were made and his juniors premoted and his case will continue to be considered."

Sd/~ For Dy. Controller of Stores. N. Bly.. Alambagh/Lucksow. In the Hon' his High Court of Judicature at Allahabad. Lucknew Bench. Lucknew.

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Civil Mise. Writ Petit ien No. / ef 1983.

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Secretary of the Secretary

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Petitioner.

Vs.

Union of India and others ... Mescendents.

## ANNEXURE NO. G

Ne. ACOS/1/Personal/82 Dated 4, 10, 62.

The General Manager (P) North ra Callway. A superior of Advisory
 A superior of Advisory Baroda House. New Delhi.

Sir.

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#### ( THEOLEGH PROPER CHANNEL)

Subject :- Promotion of Gyan Singh. ACDS/ANV Depot/LNO in senior scale.

Neference: - My curiter letter No. all dated 1.4.82.

2. letter No.6S/ACOS/1/ANV/Personnel/ dated 8.5.82 which was sent to By. COS/LAG wide his D.O.No. 8/3/897 dt. 8, 5, 82,

3. Your 0.0. No. 728-5/190/ElA dated 9.6.82.

in reference to above noted letters, again I am drawing your kind attention on the following points :-

- 1) I have completed more than 46 years in junior scale Class-I having joined indian Bailway on 29, 11.77 as probationer in the Stores Department through U.P.S.C.
- 2) Shri R.C. Jat who was junior to me has also been premoted be in the senior scale vide G.H.(P)/NH.S letter No. 940-E/18X(EIA) dated 20.3.82 and also other class II officers who were junior to me.
- 3) Your reply against 0.0. letter No. 728-E/190/EIA deted 9.6. 1982 is not speaking as to why I was not promoted. I also have not been communicated any adverse confidential report against my working as per para 1611 (M).
- 4) It is learnt that Shri Piplani who is also junior to me is being considered for promotion in the sen or scale.

Kindly call for my case and review it so that I am may be

Challed atthe rese are not now so read to be also as ear at

considered for senior scale as I am suffering financially and mentally because of not getting my promotion which is due to me.

Yours faithfully.

Mark Prince

Challenge 1 ASS

Sd/- 4, 10, 82

Gyan Singh
A.C.O.S./I/AMV/LEO.
1.9.5.5./8.81y. from 1976 Exam.

AND PARTIES AND PROPERTY SERVICES

To Dy. COS/ANV/LEO.

Advance copy to : (1) G.M.(P)N. Sly. New Delbi.

. ALGISTERSO A.D. (2) Director Wallway Stores/Wallway Beard. Now Delhi.

\*\*\*\*\*\*

(3) Chairman. Union Public Service Cossission. Shoulpur House, Shahjahan Wood. New Belhi.

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In the Bon'ble Bigh Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

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Civil Misc. Writ Petition No.

of 1983.

Gyan Singh

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Petitioner

Vs.

Union of India and anothers .

Respondents.

#### ANNEXUEE NO.7

Railway Beard's letter No. B(GR) II70IBl dated 23rd Earch 1971

Subject: Concessions to Scheduled Castes and Scheduled

Tribes in posts filled by promotion - Class I

Services/Posts.

In Cailway Board's letter No. M(SCI)68Ch15/10 dated 27th
August 1968. Board's directives regarding certain reservations and
other concessions to Scheduled Castes/Scheduled Tribes in posts filled
by promotion have been circulated to the Cailway Administrations.

The Sallway Beard have further decided that in order to improve the chances of Scheduled Castes/Scheduled Tribes Officer for selection to the higher categories of posts in Class I -

- services/Posts should be provided with more epportunities for institutional training and for attending seminars/symposis/conferences. Advantage could in this connection be taken of the training facilities available on Indian Callways as well as at the Academy of Administration.

  Bussourie, National Police Academy, Mount Aku, Indian Institute of Public Administration. New Delhi, the Administrative Staff College.

  Byderabad etc.
- (ii) It should be the special responsibility of the immediate superior Officers of the Scheduled Castes/Scheduled Fribes Officers in Class I to give advice and guidance to the letter to improve the quality of their work.

In the Hen' ble High Court of Judicature at Allahabad. Lucknow Bench, Lucknow,

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#### IDAVIT

at the active seating is

1. Gyan Singh, aged about 29 years. S/o. Shri Burjan Singh, Assistant Controller of Stores. Northern Reilways, working at Alambagh General Stores Depot. Lucknow. de bereby solemnly affirm and state on outh as under :-

1. That the depouent is the petitioner of the above noted Brit Petition and as such is well conversant with the facts of the case post industrial country and the latest to the

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- That the contents of paras I to 10. 14. 16 to 19 and 26 to 29 2. of the accompanying Writ Petition are true to my own knowledge, those of payas 11. 12. 13. 15 and 20 to 25 are based on information received and derived from record which I believe to be true and those of para 30 are based on legal advice.
  - That the Annexures I to 7 of the accompanying Writ Petition 3.

are true to copies and they have been duly compared with the originals.

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#### VERIFICATION

I. the above named depondst, and do beroby verify that the contents of paras I to 3 of this affidavit are true to my our knowledge and no part of it is false and nothing material has been concealed, so belo me God.

Signed and verified this day of January. 1983 at High Court Compaund, Luckness Bench. Luckness.

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make any further premetien to the Senier Scale of Class -I unless the case of petitioner is considered for promotion in the first vacancy on the basis of proper and relevant material.

Lucknew: Dat ed:

January 14, 1983.

DSChaube

( D.S. CHAUBE )
Advocate.
Counsel for the applicant petitioner.

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### हाईकोर्ट इलाहाबद, लखनऊ बेन्च लखनऊ (अध्याय १२, नियम १ और ७)

प्रकीणांक (मृतफरिक) प्रार्थना सं० ७८५ — सन १९ — ई॰ में

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विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा जो कानूनन अधिकृत हो, उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपश्थिति में हो जायगा।

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### हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ (अध्याय १२, नियम १ और ७)

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## हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ (अध्याय १२, नियम १ और ७)

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#### VAKALATNAMA



Refere In the Hon'ble High Court of Judicalure at Allahabad, in the Court of W.P. No. 655 of 1983

Sir Egyan Singh

Plaipaiff Defendant

Appellant Petitioner

Union of India and others

Defendant

Plaintiff

Versus

Respondent Opp-parties

The President of India do beroby appoint and authorise Shri Siddharth Verma, Advocate. C-16, K-Road, Mahanagan Extension, Lucknow

so appear, act, apply, plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India to file and take back documents, to accept processes of the Court, to appoint and instruct Counsel, Advocate or Pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit/appeal/proceedings and to do all things incidental to such appearing, acting, applying Pleading and prosecuting for the Union of India SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate Officer of the Government of India, the said Counsel/Advocate/Pleader or any Counsel, Advocate or Pleader appointed by him shall not withdraw or withdraw from or abandon wholly or partly the suit/appeal/claim/defence/proceedings against all or any defendants/respondents/appellant/plaintiff/opposite parties or enter into any agreement, settlement, or compromise whereby the suit /appeal/proceeding is/are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to consult such appropriate Officer of the Government of India and an omission to settle or compromise would be definitely prejudicial to the interest of the Government of India and said Pleader/Advocate of Counsel may enter into any agreement, settlement or compromise whereby the suit/appeal/proceeding is/are whelly or partly adjusted wand in every such case the said Counsel/Advocate/Pleader shall record and communicate forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise.

The President hereby agrees to ratify all acts done by the aforesaid Shri. Siddharth Verue. Advocale.

In pursunce of this authority.

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N.R.-149/1-June, 1981-75,00 F.

Accepted

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Designation of the Executive Officer

(Siddharth Verma) Advocate

Addl. Chief Personnel Officer. Verthern Railway, New Delhi In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Civil Misc. Application No.



1ef 28-

In re:

Writ Petition No.655 of 1983

Sri Gyan Singh

... Petitioner

Versus

Union of India and others

... Opposite parties/ Applicants.

Application on behalf of opposite parties/ Applicants for condonation of delay in filing Counter Affidavit.

This application on behalf of opposite parties/
applicants most respectfully showeth :-

- 1. That the counter affidavit on behalf of opposite parties in the above mentioned writ petition could not be filed in time for want of instructions.
- That this delay in filing counter affidavit is unintentional and has not caused any adjournment of hearing.

WHEREFORE, it is most respectfully prayed that in the interest of justice, this Hon'ble Court may be pleased to condone the delay in filing counter affidavit and the same which accompanied this application may kindly be directed to be brought on record.

Lucknow, dated

(Siddharth Verma)

Advocate,

Counsel for the oppositeparties

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In the Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Writ Pet. No. 655 of 1983.

Sri Gyan Singh

... Petitioner.

Versus

Union of India and another

. Opp-parties-Respondents.

Counter-affidavit on behalf of opposite-Parties no. 1 and 2.

I, Rajinder Lal Dhawan, aged about 51 years, son of Late Shri C.L.Dhawan, presently working as Deputy Chief Personnel Officer (Gazetted) Northern Railway Head warters' Office, Baroda House, New Delhi, affirm and state on oath as under:

That the deponent is presently working as Deputy
Chief Personnel Officer, Northern Railway Head Quarters
Office Baroda House, New Delhi and is well conversent with
the facts deposed hereunder. The deponent is authorised to
file this affidavit on behalf of respondents no.1 and 2.

- Petition need no comments as they relate to the reasons for filling this writ petition. However, it is most respectfully submitted that the petitioner has not impleaded Sarvasri S.C.Jat, Udesh Kumar J.Mandal and K.C. Mukhi against whose promotions the petitioner has allegedly been aggrieved hence they are the necessary parties. This writ petition is liable to be dismissed for want of necessary parties.
- 3. That the contents of paragraphs 2 to 8 of the writ petition are not denied.

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4. That the contents of paragraph 9 of the writ petition are admitted only to the extent that Sri Gyan Singh, A.C.O.S. was entitled to be considered for promotion to Senior Scale. He was considered for promotion to Senior Scale, but was found unfit for such promotion.

It is a fact that Shri R.C.Jat, his junior, was found suitable for promotion to Senior Scale and was promoted as such.

5. That the contents of paragraph 10 of the writ petition are not admitted. It is further submitted that as per extent rules when no eligible class II officer with 3 years service is available, Class I Officers having more than 3 years service can be considered for adhoc promotion to Senior Scale.

6. That the contents of paragraph 11 of the writ petition are not denied as it merely relates to the Railway Board's circular under reference.

7. That the contents of paragraphs 12 to 15 of the writ petition, as stated, are not admitted. It is most respectfully submitted that the adverse remarks in confidential report for the year ending 31.3.1980, were noted by Shri Gyan Singh on 12.9.1980. He could prefer his representation within 14 days as per extant instruction but he did not prefer any representation within the stipulated period. His representation dated January 1981 was received on 19.3.81. Since this representation was time-barred the competent authority did not find any justification to make any change in the Confdl.Report for the year ending 31.3.80 and Shri Gian Singh was advised accordingly copy of reply given to Shri Gyan Singh is enclosed as Annexure\_I.

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The adverse remarks in confidential report for the year ending 31.3.1981 were noted by Shri Gyan Singh on 22.8.1981. Shri Gyan Singh preferred a representation on 4.9.1981, against the adverse remarks in the confidential report. The representation was dealt with as per extant rules on the subject and the decision of the competent authority was advised to Shri Gyan Singh on 16.6.83.

It is evident that plea of the petitioner that he was not afforded on opportunity to represent against the adverse remarks contained in his confidential reports is baseless.

8. That the contents of paragraph 16 of the writ petition are admitted to the extent that the appeal of the petitioner dated 1.4.1982 was considered and be was replied accordingly.

That the contents of paragraph 17 and 18 of the writ petition are admitted.

10. That the contents of paragraph 19 of the writ petition are admitted to extant that the appeal dated 4.10.82 of the writ petitioner was received and considered. Since no new facts were brought therein, no reply was warranted.

11. That the contents of paragraph 20 of the writ petition as stated are not admitted. Sarvasri R.C.Jat, Class I Officer and Udesh Kumar, J. Mandal and K.C.Mukhi who are Class II Officers, have been appointed to officiata in senior scale on adhoc basis as per extant rules.

That the contents of paragraph 21 of the writ

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petition, as stated, are not admitted that

Shri Gyan Singh has not been appointed to officiate
in Senior Scale on the basis of his performance
reflected in his Confidential Reports, other officers
have been appointed to officiate in Senior Scale as
per rules.

13. That the contents of paragraph 22 of the writ petition are admitted. It is most respectfully submitted that as stated in the fore-going paragraph 10, the reasons for non issue of reply have been explained.

That the contents of paragraph 23 of the writ petition are not admitted. It is most respectfully submitted that the petitioner has not been promoted to Senior Scale on the basis of his adverse confidential reports. That the contents of paragraph 24 of the writ petition, as stated, are not admitted.

It is most respectfully submitted that the respondents have not exercised their powers either arbitrarily and/or illegelly. The reasons for non-promotion of petitioner to bhe Senior Scale were duly communicated to the petitioner and every possible opportunity was afforded to him to present his case.

That the contents of paragraphs 25 and 26 of the writ petition are not admitted. The petitioner's claim for promotion to Senior Scale was duly considered but he was not selected on the basis of his adverse confidential reports.

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18. That the contents of paragraph 28 are not admitted. In view of the submissions made in the foregoing paragraphs the present writ petition is liable to be dismissed with costs as it has no merit.

19. That the contents of paragraphs 29 of the writ petition are not admitted. However it is most respectfully submitted that no cause of action ever arose in favour of the petitioner.

20. That in reply of the paragraph 30 of the wit petition it is most respectully submitted that in view of the submissions made in the foregoing paragraphs, the grounds enumerated (i) to (vi) in this paragraph are untenable and this writ petition is liable to be dismissed with costs.

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New Delhi, dated 25/8/1983

Deponent.

Verification.

I, the deponent abovenamed do hereby verify that the contents of paragraph I are true to my knowledge and those of paragraphs 2 to 17 are based on record available to the deponent and the contents of paragraphs 18 to 20 are based on the legal advice rendered by his counsel and the same are believed by me to be true.

CERTIFIED that the deponent his 25th day of August' 1983

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have been read over a explained to him are

true and correct to his knowledge.

Oath Commissioner, High Court of Delhi!

identify the deponent who is personally known to me and who has signed in my presence.

by Delh Me

Annexure\_I

#### NORTHERN RAILWAY

Headquarters Office Baroda House New Delhi.

Confidential No.E-106/3041/

Dated 16th June, 1983.

Shri Gyan Singh,
Asstt. Controller of Stores,
Northern Railway,
Lucknow.

#### Through Dy.COS/AMV\_LKO.



Your representation dated January, 1981 received in this office on 19/3/1981, against the adverse remarks recorded in Section—I of your Confidential Report for the year ending 31.3.1980, in respect of your working as ACOS/ETD/CNB which were noted by you on 12.9.1980, has been considered by the competent authority. He find no justification to make any change in the said report since you did not prefer your appeal within the stipulated period of 14 days after having noted the adverse remarks on 12.9.1980.

Please acknowledge receipt.

Sd/-(CANESH DAYAL) Asstt. Secy./Confidential. for General Manager.

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# In the Hon'ble High Cour t of Judicature at Allahabad

I INDIA

Lucknow Bench, Lucknow.

Writ Petition No.655 of 1983.

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Gyan Singh.

Petitioner.

Versus.

Union of India and another.

Opp. Parties.

#### Application for condonation of delay

For the facts and reasons disclosed in para 23 xx of accompanying rejoinder affidavit, it is humbly prayed that the Hon'ble Court may be graciously pleased to condone this delay in filing of this rejoinder affidavit and the same may please be ordered to be brought on the record of the same.

Lko. Dated:

March 30, 1984.

(D.S.Chaube

Counsel for Petitioner.

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In the Hob'ble High Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

1×/By

In Re.

Writ Petition No.655 of 1983.



Gyan Singh.

Petitioner.

Versus.

Union of India and another.

Opp. Parties.

Rejoinder Affidavit of petitioner to the counter affidavit filed on behalf of opposite parties No.1 and 2.

I, Gyan Singh aged about 30 years, Son of Shri Durjan Singh, Assistant Controller of Stores, Northern Railway, working at Alambagh General Stores, Depot, Lucknow, do hereby solemnly affirm and state on oath as under:-

- That the deponent is the petitioner in the above writ petition and is well conversant with the facts deposed to hereinafter.
- 2. That the deponent has read the counter affidavit filed on behalf of opposite parties No.1 & 2

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and has understood its contents.

3. That the contents of para 1 of counter affidavit need no reply by the deponent.

affidavit are misconceived and are denied. Sarva Shri R.C. Jat, Udesh Kumar, J. Mandal and K.C. Mukhi are neither necessary parties nor proper parties so far as the relief claimed for in the writ petition is concerned. Therefore, there is no question of impleading them as opposite parties in this case. The writ petition is not directed against any individual but the same is directed against the opposite parties i.e. Union of India and Northern Railway and the prayer made therein is to issue a writ of mandamus commanding them to consider the petitioner for promotion according to law and to give him full benefits as admissible under the rules.

That the contents of para 3 of counter affidavit do not dispute the averments made in paras 2 to 6 of writ petition which are reiterated.

6. That in reply to para 4 of counter affidavit, it is stated that according to rule, the promotion to senior scale is to be made on the princip of seniority subject to rejection of unfit. According a senior officer has to be promoted unless he is

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declared unfit to hold the post in senior scale. not disputed that the promotion of his next junior Shri R.C. Jat was made in March, 1982. At that time, the annual\* confidential reports upto the year 1980-81 were only available. The petitioner joined service on 29-11-1977. He earned good reports during the years 1977-78 and 1978-79. However, section 1 of his annual confidential reports for the years 1979-80 and 1980-81 contained certain adverse remarks. In respect of adverse remarks for the year 1980-81, it is submitted that the petitioner made representation on 4-9-1981, a true copy of which is enclosed as Annexure-R-1 to this rejoinder affidavit. His representation remained undecided and the adverse entry for the year 1980-81 had not become final so as to be considered in the matter of promotion to the senior scale inMarch, 1982. It appears that the promotion of the petitioner was prejudiced on account the adverse remarks recorded in section-1 of the report for the year ending 31st March, 1981. The adverse remarks were subsequently expunged by the competent authority from his character roll as per decision communicated in letter No.E-106/3041 dated 16-6-1983 from the General Manager, Northern Railway. A true copy of above letter is enclosed as Annexure R-2 to this rejoinder affidavit. It is, therefore, evident that t any decision taken to withhold the promotion on the basis of these adverse remarks cannot be upheld and decision taken on the basis of

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wrong and irrelevant material has to be reviewed by the competent authority according to law on the basis of proper and relevant material. Another adverse remarks recorded in section-1 of the confidential report for the year ending 31st March, 1980 was shown to the petitioner on 12-9-1980. He made representation on January 1981 and the same also remained undecided at the time of promotions of juniors made in March 1982. Atrue copy of representation made on January 1981 is enclosed as Annexure R-3 to this rejoinder affidavit. Therefore, the same was also not final and relevant so as to take any adverse decision in the matter of promotion.

- affidavvit, it is stated that the opposite parties have not furnished copy of any rules referred to therein.

  Moreover, the statement made in para 5 of counter affidavit is vague and misleading. The averments made in para 10 of writ petition are reiterated.
- 8. That the contents of para 6 of counter affidavit need no reply by the deponent.
- 9. That the contents of para 7 of counter affidavit are misconceived and are denied. The averments made in paras 12 to 15 of writ petition are reiterated.

  During the year 1979-80, the petitioner holding the post of Assistant Controller of Stores at Electric Traction

  Depot, Kanpur. His immediate superior was Senior



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Divisional Electrical Engineer, Kanpur (Shri V.K.Agarwal). The petitioner was working under his administrative control. The section-1 of confidential report for the year 1979-80 was initiated by Shri V.K. Agarwal, Senior Divisional Electrical Engineer, Kanpur on 2-8-1980 and the same was shown to the petitioner on 12-9-1980. The petitioner was not told that he was required to make representation within a period of 14 days. The report of Senior Divisional Electrical Engineer was required to be routed through Deputy Controller of Stores, Alambagh Stores Depot, Lucknow and Controller of Stores, Northern Railway, New Delhi before submission to the General Manager, Northern Railway, New Delhi. This can be substantiated from the instructions contained in letter of General Manager, Northern Railway, New Delhi. However, during conversation with his superiors, the petitioner came to know that section-1 of the confidential report for the year ending March 31, 1980 was submitted to General Manager, NorthernRailway, New Delhi through the Divisional Railway Manager, Northern Railway, Allahabad and Chief Electrical Engineer, N.R., Delhi. This seriously prejudiced the confidential report of petitioner for the year 1979-80 because the technical problems of stores which could have been properly appreciated by his Deputy Controller of Stores and Controller of Stores could not be well appreciated by the officers of electrical engineer branch. The petitioner wanted to enquire from the reporting officer as to why the petitioner was not informed

about the prescribed period of 14 days for submission of representation. The petitioner was told that the Ext. instructions contained in D.O. No.E-106/0/P-2 dated 12-3-1980 issued to the reporting officers in respect of recording of confidential reports of officers for the year ending 31st March, 1980 did not provide that such representation against the adverse entry recorded in section-1 of the confidential report was required to be submitted within a period of 14 days. In fact, the period of 14 days for submission of such representation was prescribed in subsequent years. The opposite parties committed wrong in treating the representation of petitioner as time barred and given giving no consideration to the representation at all. It is, reiterated that according to the provisions of para 1611 of Establishment Code Volume-I, the Head of Department is required to communicate the gazetted railway servant concerned, the section-1 adverse portion of the report in substance together with any remarks in section-II which the General Manager may indicate. The Code further provides that the adverse remarks should be communicated only as finally accepted by the General Manager. In the case of petitioner, the adverse entry was not at all communicated after final approval by the General Manager and therefore, the petitioner was not given any opportunity to make representation against the recording of adverse entry finally. Therefore, this uncommunicated adverse entry cannot be

acted upon to make any adverse decision against the petitioner. It is further submitted that the petitioner worked under the administrative control of Shri V.K. Agarwal, Senior Divisional Electrical Engineer for the period September, 1979 to March, 1980 and for the remaining period from April, 1979 to 28th May, 1979, he remained under the direct control of Controller of Stores, Northern Railway as he was under training and from 29-5-1979 to September, 1979, he remained under the administrative control of Shri Y. Singh, Senior Divisional Electrical Engineer, Kanpur. It was therefore, illegal on the part of Shri Y.K. Agarwal to record adverse entry for whole of the year 1979-80. It appears that the reports from Si Y. Singh and from Controller of the Stores, Northern Railway, New Delhi were deliberately not obtained with the sole malafide intention of damaging the service career of petitioner. It is further submitted that an unjustified adverse entry was recorded for the year 1980-81 by the same reporting officer which was ultimately expunged, although, after abnormal delay of three years. This resulted in supersession of petitioner for promotion to the senior scale. The same adverse entry which was found to be unjustified in the year 1980-81 cannot be supported on any ground so as to make a justification for being kept the same in the report for the year 1979-80. It is reiterated that the petitioner was never given an opportunity to make representation against the adverse entry for the year 1979-80 as a finally accepted by the

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General Manager. It is further submitted that after the rejection of his representation by letter dated 16-6-1983, the petitioner made representation on 5-7-1983 followed by reminders coopers of dated 1-9-1983 and 17-11-1983.

True copies of representations on 5-7-1983 and 1-9-1983 are enclosed as Annexures R & R-5 respectively to this rejoinder affidavit. No consideration of this representation was also given as per communication made on behalf of opposite party No.2 in letter No.E-106/3041 dated 24-11-1983. A true copy of this letter is also enclosed as Annexure R-6 to this rejoinder affidavit. The petitioner has also submitted representation on 24-3-1984 to the Secretary, Railway Board for consideration in the matter.

affidavit, it is stated that the representation of petitioner was rejected by a non-speaking communication made to him. No order of competent authority was communicated to him and he was also not furnished any reason as to why his representation was not found acceptable and the grounds on which was superseded in promotion to senior scale.

- That the contents of para 9 of counter affidavit do not dispute the averments made in paras 17 and 18 of the writ petition.
- 12. That in reply to para 10 of counter affidavit the averments made in para 20 19 of writ

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petition are reiterated. The representation dated \$\times\$4-10-1982 made by petitioner still remains unreplied.

13. That the contents of para 11 of counter affidavit do not dispute the averments made in para 20 of writ petition. It is reiterated that the petitioner was discriminated in the matter vis-a-vis others who were given promotion in senior scale and he was arbitrarily and mechanically left over.

That the contents of para 12 of counter affidavit are not correct. The petitioner was left over in the matter of promotion to senior scale only on the basis of adverse entries for the years 1979-80 and 1980-81. The adverse entry for the year 1980-81 was subsequently found unjustified and has already been expunged. The adverse entry for the year 1979-80 as finally approved by the General Manager has not been communicated to the petitioner and therefore, the same cannot be treated as final so as to take any adverse find decision in the matter of promotion of petitioner.

The same shall be deemed to be as un-communicated and the action to withhold promotion on that basis deserves to be set aside by this Hon'ble Court.

That the contents of para 13 of counter affidavit are evasive. It appears that the opposite parties are deliberately avoiding to furnish a straight reply giving the reasons as to why the petitioner was

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left over in the matter of promotion to senior scale. The averments made in para 22 of writ petition are reiterated.

16. That the contents of para 14 of counter affidavit are not correct. The averments made in para 23 of writ petition are reiterated.

affidavit are misconceived and are denied. No reason has been disclosed to declare the petitioner unfit for promotion to the senior scale. It is wholly wrong and misconceive to contend that the petitioner was given any opportunity to present his case before with-holding of his promotion.

That the contents of para 16 of counter affidavit are misconceived, vague and are denied.

The averments made in paras 25 and 26 of writ petition are reaffirmed as correct. It is reiterated that the petitioner is a member of scheduled caste and he has a legal and fundamental right toget proper treatment in the matter of promotion to senior scale as per government orders issued from time to time which continues to be denied to him.

19. That the contents of para 17 of counter affidavit are vague, evasive and are denied. The averments made in para 27 of writ petition are reiterated

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The petitioner was illegally and discriminately treated in the matter of promotion and what to say of giving him preferential treatment on account of being a member of scheduled caste, even his legal and fundamental right of proper consideration on the basis of proper and relevant material in the matter of promotion was denied.

That the contents of para 18 of counter 20. affidavit do not have any force and are based on imagination. The writ petition deserves to succeed with full benefits as well as cost of petition.

That the contents of para 19 of counter 21. affidavit are evasive and are denied. The cause of action mentioned in para 29 of writ petition is reiterated.

That the contents of para 20 of counter 22. affidavit do not have any force. The opposite parties have not furnished any cogent reasons to justify their arbitrary, illegal and discriminatory action of withholding the promotion of petitioner to senior scale. The writ petition is based on cogent reasons and forceful grounds of facts and law and the same deserves to succeed with cost of petition.

That there has x been some delay in filing 23. of this rejoinder affidavit as certain papers required for preparation of rejoinder affidavit were not readily available and it naturally took some time in collecting the same. The delay is bonafide and deserves to be condoned by this Hon'ble Court.

Lko. Dated:

March 30, 1984.

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## VERIFICATION

verify that the contents of parasito 5,7,8,0003215623 are true to my personal knowledge and those of paras 6,9 and 14 are believed by me to be true on the basis of information derived from records.

No part of it is false and nothing material has been concealed. So help me God.

Signed and verified that this 30 day of March, 1984 at Lucknow.

Lko. Dt.

March 30, 1984.

I identify the deponent whohas signed

before me.

Lko.Dt.

Mar.30, 1984.

D.S.Chaube

solemnly affirmed before me on 303/By at C1-16 a.m./p.m. by Gyan Singh the deponent, who is identified by Shri D.S.Chaube, Advocate, High Court of Allahabad, Lucknow Bench, Lucknow.

I have certified myself by examining the deponent that he understood the contents of this rejoinder affidavit, which has been read over and explained by me.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD ( LUCKNOW BENCH LUCKNOW ) WRIT PETITION NO. ..... OF 1984 ....Petitioner Vs. .... Opp.Parties.

Gyan Singh

Union of India & Others.

Annexure No.K

NORTHERN RAILWAY

Regd. A.D. Confidential

GYAN SINGH

ACOS/I/AMV/LKO.

D.O. No. GS/ACOS/AMV/LKO/II

Dated: Sept. 4, 1981.

Dear Sri Agarwal,

Sub: - Explanation against CR PE 31st March, 1981 initiated by Sri V.K.Agrawal, Sr.DEE/RS/CNB.

A copy of parawise explanation of every point of the CR which was written by you on 5.3.81 and communicated the same to me on 22.8.81 is enclosed herewith for your necessary action please.

With kind regards.

Yours sincerely,

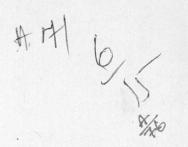
Sd/-

(Gyan Singh) ACOS/I/AMV/LKO.

Sri V.K. Agrawal, Sr. Divl. Elec. Engg. Northern Railway Electric Loco shed Kanpur.

Enc: (i) 3 pages representation.

(ii)3 pages representation of last year CR. 31.3.80. along D.O.Letter No.CS/ACOS/ETD/CNS/II dt. Jan'81.



C.C.to Sri S.C. Goel, Dy.COS/AMV/KLKO for information and necessary action please.

- (ii) Sri K.C. Tandon, Addl.COS(II)/HQ/KDLS.
- (iii) Asstt. Sec. to G.M. (Gaztt)/BQ/N.Rly/NDlS.

WAS INITIATED BY Sr.D.E.E.(RS)CNB. SHRI V.K. AGRAWAL.

In reference to the remarks in the above CR which was initiated by you on 5.7.81 and the same was shown to me after a gap of 17 days i.e. on 22.8.81, I would like to make following points:-

REPRESENTATION AGAINST THE CR FOR PE 31st. MARCH, 81 WHICH

Last year, my CR was communicated to me on 12.9.80 and I proceeded on leave from # 1.12.80 to 27.12.80 after that you proceeded on leave i.e. from Jan.81 on wards then on 4.4.81 I was transferred to Adv. Stores, Lucknow.

Thus the present CR i.e. year March,81 is showing my working not for 2-1/1/2 months. It is my personal opinion that the impression which has been made about me in a complete year can not be changed in such a small span of time. However, I am furnishing my remarks and I am enclosing the representation of last year's CR for the period 31.3.80- also for your reference purposes along with all the necessary statistical figures.

1. Technical ability- (Sr. DEE/RS/CNB's remarks)(His approach towards various technical problems of
Stores-management has been negative).

Explantion -- You have simply written that my approach towards stores management has been negative whereas last year I was told that I never bothered about the technical development of material management. Inthis regard, I request you to see point 1 of page No.(1) of the representation of last year. Besides this I always bothered about the technical development whatever took place in

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Electric Loco but I am very sorry that I was not guided by you even at a single step.

2. How the officer has scquitted himself in the management of his technical work. Office & staff. (Sr.DEE/CB.CNB's remarks)-(The officer has not been able to magag manage the stores depot and is not receptive to guidance. Does not even know the systematic way of working).

Explanation: Last year the same remarks was conveyed to me when you could not find any change in two and half months, it is very difficult to convince what I actually had done in the whole year However, I am giving my explanation as follows:-

The working of Stores is systematic of not, only a Stores officer can understand better because he is supposed to be thorough with all procedures and rules and regulars but as far as consumer is concerned he is concerned only which with the avilability of material which may be affected very badly sometimes when the funds of consumer lapses due to not consuming the material which as already been purchased or the excessive demands of consumers are entertained. So when the inventory control is watched, consumer gets unsatisfied, this might be one of the reasons which has proved my working unsatisfactory.

For the better explantation point No. 2 of my rep resentation of 31.3.81 mgy be referred which has also been enclosed with this representation.

3. 3ptitude displayed for any special type of work Sr.DEE/RS/CNB's remarks:-(Has displayed absolutely no aptitude, is rather immature).

Explanation: - Again I am starting as I stated in my



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rep resentation of last year against this point that it is highly incorrect to say that my behaviour is immature though the present Cr is showing my behaviour for 2-1/2 months i.e. 25.9.80 to 4.12.80, I am very sure that no instance was brought to my notice inthis period which can prove my behaviour remaned immature. It is very much supprising to know that how my behaviour was immature as far as displaying of my sptitude I was kept busy in supplying the material through local purchase mainly the non-stock items and I could not devote sufficient time to stock items which were much more important for out-turn of Elc. Loco Shed. With these difficulties time procurement action was taken either through balance return or R/Sheet and I did not invite any complaint from Elec. Coco Side.

Thus it is very incorrect to say heat mybehaviour was immature.

His tact & ability to deal with labour (Sr.DEE/RS/CNB's remarks) - H is incapable to dealing with labour. Since he himself does not apply in work the staff below him also have a tendency to avoid work).

Explanation:— This is an stores type remarks as it was given in the 6.R. of 80, again I am stating that during my stay at ETD/CNB from 29.5.79 to 4.4.81, I have not a come accross even a single strike of labour or any disturbances of my labour and few goonda element entered in my cabin and they tried to man handled me without any reason and this thing was brought into your kind notice but I am sorry to state that this incident was shielded. My labour was not having any problem with the staff of Elec. Loco Shed who used to come to my depot to get done few wrongful

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things in regards to issue of the material without following the correct procedure.

It is very suprising to say that my staff had a tendency to avoid work because you never had even a single check-if it was so you could have pointed out to me atleast once. All the procurement actions and inventory actions a have been taken timely which clearly shows that there was no such tendency of my staff to avoid the work.

Sometimes, my staff was directly ordered by your AEE,
DEE.ets. and he obeyed them with equal respect and
gave the desired output. Thus it is also incorrect to
say that I was incapable of dealing with with labour
and my staff had tendency to avoid work.

5. Brief comments on his relationship with his collegues, Officers above and helow him and these others with then he comes in contact (Sr.DEE/RS/CNB's remarks)-

Has not been able to maintain cordial relations with collegues officers above and staff below him. He has also foiled in keeping good relations with other stores officers and Accounts to Officer).

Explanation:- Please refer your remarks of this column of the SB. of 31.2.80. It is also a steree type remarks and my explanation which I gave against this vide my D.O. letter No.CS/ACOS/STD/CNB/II

Dated Jan. 81 holds good. My relation with all the afficers who are above on me and below me are very good and appreciable. I used to hold various meeting with Stores Officers and Shed Officers frequently for chasing and other material problems and I got full co-operation from them. These things clearly

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prove that my relations with every officer whom I came in contact were very good and I was having cordial relations with kim them.

I am very much surprised that how this conclusion has been draw about me without going into the details of it. If my relations were poor it was very difficult to solve all the accounts problems i.e. payment, vetting, to get technical knowledge of material from other shed officers when ever it was required.

his general conduct and behaviour:-

(Sr. DEE/RS/CNB's remarks) (Because of his inability to deliver good work, he quite often irritates other persons, He is more interested in excuses then doing any good work)

Explantion: I have never made any person who never came in contact with me irritated due to non -cooperation. Sometimes, I appraciated the urgency of material and I tried to solve it and made the required material available out of way. I always used explain everything in such a polite and respected way one can not even imagine. Whenever I came in your contract I had never such problem and never felt that I had irritated you even in a single instance during my stay at Kanpur.

8. Any adverse remarks including penalities imposed or warnings, displeasures communicated.

(Sr. DEEMRS/CNB's remarks) - (He has been told several time to improve, but he failed. He is immune to advise and guidance. Summerising, he is immature, and believes more in excuses than doing any good work).

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Explanation: So far I remember hardly I have come across a single instance that I had under excuse instead of doing anywork I tried my best and gave come output, sometimes I came out from the regular procedure of Stores, wherever, urgency and necessity was observed. It is very incorrect to say that my behaviour is immature and I used g to believe in more in excuses than doing any good work.

It is my request that you please go through the remarks of my enclosed D.O. letter No. CS/ACOS/ETD/CNB/II dt.

Ja. 81 page 3 and I am sure that you may also get a feeling that my working has never been unsatisfactory till 4.4.81

At last, I request you to review all your remarks which you given in my CR of March, 81 with this representation before passing any remarks to concerned authorities.

Dt. 4 Sept. 81

ACOS/Amv. Lko

IN THE HON' BLE HIGH COURT OF JUDICATURE AT ALLAHABAD. ( LUCKNOW BENCH ) LUCKNOW. WRIT PETITION NO.... 655 of 1983. Petitioner. Gayan Singh Versus Opp.Parties.

Union of India and another

ANNEXURE NO.R-2

NORTHERN RAILWAY

Headquarters Office Baroda House New Delhi.

Confidential. No. E-106/3041

Dated 16th June, 1983

Sri Gyan Singh, Asstt. Controller of Stores, Northern Railway, Lucknow.

# Through Dy. COS/AMV/LKO.

Your representation dated 4.9.1981 agains the adverse remarks recorded in Section I of your Confidential report for the year ending 31.3.1981 in respect of your working as ACOS/ETD/CNB and noted by you on 22.8.1981, has been considered by the competent authority, who has decided thatthe adverse remarks be expunged.

Please acknowledge receipt.

Sd/- Ganesh Dayal, Asstt. Secy (Confidential) for General Manager.

( TRUE COPY )

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

( LUCKNOW BENCH ) LUCKNOW.

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WRIT PETITIONEK NO.... 655 of 1983

Gayan Singh

Petitioner.

Versus

Union of India and another

Opp.Parties.

#### ANNEXURE NO.R-3

NORTHERN RAILWAY.

GYAN SINGH XCOS/ETD/KANPUR.

D.O.No.GS/ACOS/ETD/CNB/II Dated: Jan, 1981

Dear Shri Agærwal,

Sub: Explanation against CRPC. 31st. March, 1980 initiated by SriV.K.Agarwal, Sr.DEE/NR/CNB.

A copy of the parawise explanation of every points of the CR which was written on 2.8.80 and communicated the same on 12.9.80 is enclosed herewith for your necessary action please.

with kind regards,

Yours sincerely,

Sd/-

Shri V.K. Agarwal,

(Gyan Singh)

Sr. DEE/RS/N.Rly./Kanpur.

DA/3 pages explanation report.

- Copy to:\_ (1) Shri S.C.Goel, Dy.COS/Amv.LKO.for information pl.
  - (2) Shri K.C.Tondon, Addl. COS/II, H.Qrs. office, Northern Railway Baroda House, New Delhi for information please.
    - (3) The Asstt. Secretary to General Manager/H.Qrs. Office, Northern Railway, Baroda House, New Delhi for his information & necessary action in the matter please.



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### (Continued Annexure No.R-3, page No.2.)

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Representation against the C.R.P.C. 31st March, 1980 which was initiated by Sr. DEE(RS)/CNB.

In reference to the remarks in the above C/R, which was initiated by you on 2.8.80 and the same was shown to me after a gap of more than one month i.e. on 12.9.80 I would like to make following points:-

#### 1. Temhnical Ability.

It is very surprising to say that I am not bothered to know the Technical development of material management and do not apply technical skill in solving the problems of ETD/Kanpur regarding materials.

- 2. When I took over the charge of the post of ACOS/ETD/ Kanpur on 29.5.79, to improved the working, I introduced the following procedures.
- (a) Previously ledger Section was decentralised and it was under the control of W.K. This way where was no coordination among the ledger dealing clerks, ACOS & DSKPs. I grouped all the ledgers and made a centralized ledger section. This centralization gave a quick result and improved our procurement action.
- of stock for some time. Niether the card was closed by the computor or the pattern of consumption of the material got changed, absuptly on receipt of the supply of item which disturbed the overall material position.

  I initiated and started, keeping the PDRS just to keep a record of consumption of material of the period where it remains, either in short supply or out of stock.



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#### ( Continued Annexure R-3, page no.3)

(c) I introduced the coloured Bin cards system, with help of this system any visitor can easily find out, whether the material which is stocked in the Ward is of the nature of shop manufactured impooted or indigenious.

Loco Shek/Kanpurfor low value non-stock item
which are arranged through L.P. used to deliver
to the L.P. Section directly, which had made
the working of L.P. very un-systematic, I introduced a new system in which myDSKP started
keeping a register to acknowledge all much
requisition and to forward for appropriate
procurement action i.e. L.P. Head Quarters
procurement etc. Thus the working of L.P.Section
improved like any thing and the complaints regarding L.P. reduced at a high rate and the clearance
of work increased, to double.

How the officer has acquited him in the management of his Tech. Work. Office and staff.

It is incorrect to say that the affairs in the Stores depot have been made a mess. Before writing anything in this context, I would like to draw your kind attention, towards the reply to your confdl. letter No.230-Elec./TRS/CRS/9 dated 17.7.80, which was required by you to initiate my C.R.P.C. 31.3.80 in which I clearly gave the complete working report. This reply is self explanatory and reveals & how the Depot working was systemetised by me.



Ango!

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#### ( Continued Annexure R-3, page no.4)

So far as I remember, I have never been guided by you either verbally or in writing at any stage. This was because material procurement action was running very smoothly and I was not receiving even a single complaint and no locos was detained during my stay as ACOS/ETD/Kanpur in Elec. Loco Shed/Kanpur, on account of non-supply of material.

In addition, the scheduled and un-scheduled Inspection and AOH/IOH has increaded over the years as shown in Annexure I. Even the Loco holding increased during this period and the materials availability for these increased work load was also ensured & no instance was ever allowed to arise where the material availability could keed hold up a repair, Inspection.

#### APTITUDS DISPLAYED FOR ANY SPECIAL TYPE OF WORK.

As I believe in the systematic working, I introduced a few procedures, which have been enumerated in Para I of this letter. This clearly indicates, my aptitude for a regular/efficient stores working.

The comments regarding my materity and behaviour are not correct as no instance was ever brought to my notice regarding these and I was never mad guided to improve upon any of these. The guidance to improve upon the short-comings, if any is expected from a Senior.

#### His test & ability to deal with labour.

During my stay as ACOS/ETD/Kanpur since 29.5.79. I have not come across with any labour problem. Any material handling problem does not take place of on

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#### ( Continued Annexure R-3, page No.5)

account of non-cooperation of labour. The Staff
which has been deputed to take the work from labour
never had any complaint. So it is clear that there
is not labour troubld and it is in correct to say that
the staff under me have a tendency to avoid the work.

Due to my efforts, I never allowed detention of any
loco on account of materials.

Brief comments on his relation ship with his collegues
Officers above and below him and those others with
whom he comes in contact.

I have got very good and coordial relations with collegues officers above and below and the staff under, me. It is incorrect to say that I failed to keep good relations with other stores Accounts Officers whenever, I meet such officers, I do'nt find any difficulties in solving the problems, with help of these officers.

Frequently I am meeting stores Officers & Accounts Officers and having sound relations with them.

ANY SPECIAL COMMENTS ON HIS TRAITS OF CHARACTERS HIS

CENERAL CONDUCT AND BEHAVIOUR.

It is in-correct to any that I make other persons irritated due to my non-cooperation and bad work.

I have never come across any situation in which I made any excuse, if the work is not done.

3. Any adverse remarks including penalities imposed or warnings displeasures communication.

So far I remember hardly I have m come across a single instance that I had under excuse instead of doring any work. Whenever I was asked to do any work I tried my

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# ( Continued Annexure R-3, page No.6)

best and gave some output some times I came out from the regular procedure of Stores whereever urgency and necessity was observed. It is very incorrect to say that my behaviour is childish & immature.

any thing had or about unsatisfactory working from the period you resumed your duties to 31.3.80 either verbally or in writing which clearly shown by xxx satisfactory working but suddenly after 2.8.80 (immediately after writing my CR) two Confdl. letters No. 230-Elec/TRS/Conf./18/1277 dt. 1.8.80 and other letter No.230-Elec/TRS/Conf.18/1278 dated 11.9.80 were issued and moreover the earlier was delivered to me after about one month i.e. 11.9.80. Since these letters were issued after 31.3.80, it should not have been included in this CR which in including the P.C. March, 801

It seems that these letters had been issued intensonally to damage my carrier. Though reply of your both the Conf. letter have been made by me vide my Conf. letters Nos. GS/ACOS/ETD/CNB. II dt. 15.9.80 and letter No. GS/ACOS/ETD/CNB/II dated 1.10.80. I am sorry to state that no further remarks against these letters have been received by me which means my explanations regarding these letters were comect and you have accepted.

If you felt my working was not satisfactory, from 29.5.79 to 31.3.80, you could have personally guided and instructed either verbally or in writing so that

I must have impressed my working but you did not even once tell me and appreciated my working but



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## ( Continued Annexure R-3, page No.7)

suddenly at the time of initiating my C.R.P.C. 31st March, 1980 I was issued Confdl. letters.

As far as Dy.COS(G) H.Qrs. office Northern Railway
Baroda House, New Delhi's Inspection reports of 1412.

79 is concerned, I improved and followed his instructions very seriously which can be verified by the next
Inspection of Shri N.K.Sharma Dy. COS/II/H.Qus. who
inspected this depot on 8.8.80. Again I request you
to kindly go through the explanations which I have
submitted to you in regards to your both the Confdl.
letters dated 1.8.80 and 11.9.80 before passing any
remarks to concerned authorities.

Sd/-

( GYAN SINGH )
ACOS/ETD/Kanpur.

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHAD.

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WRIT PETITION NO.. 655/ 1983

Gyan Singh

... Petitioner.

Versus

Union of India and another ... Opp.Parties.

ANNEXURE NO.R-4

## Northern Railway

Confidential.

No.ACOS/I/Personal/83
Dated: 5.7.83.

Sri Ganesh Dayal,
Asstt. Secy (Confidential),
N.Rly, Baroda House,
New Delhi.

# Through Dy. COS/AMV-LKO

Sub:- Adverse remarks of Section I of C.R (period ending 31.3.80) of Sri Gyan Singh, ACOS/ETD/Kanpur.

Ref:- 1) Your office letter No. E-105/3041(A) dt. 16.6.83.

2) Letter No.E-106/3041 dt. 16.6,83 received through Dy. CQS/AMV\_LKO.

The undersigned has received your both the above noted letters on 20.6.83 through Dy. COS/AMV/

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#### ( Contd. Annexure No.R-4, page No.2)

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In reference to your letter No.E-106/3041(A) dt. 16.6.83, I would like to mention the following points for reconsideration of my explanation which was submitted against C.R. period ending 31.3.80 Section I was initiated by Sri V.K.Agrawal, Sr. DEE/RS/Kan-Pur: =

- I joined the Railways on 29.11.77 as IRSS and
  I was given the charge of Asstt. Controller of
  Stores/Electric Traction Depht/Kanpur on 29.5.

  79 after curtailing of my Probationary training
  periond which was to be completed on 29.11.79.

  Thus at the time working post I was not having the knowledge of complete rules and regulations
  of establishment otherwise I could have submitted the representation against the adverse remark
  remarks of my C.R. period ending 31st Market
  March/1980 in time.
- 2. After taking thecharge of ACOS/ETD/Kanpur on 29.5.79 no proper guidance was given by Sr. DEE/RS/Kanpur (under whom I was working) verbally or in Writing in regards to day today working as well as establishment rules and procedures.

In the begining Sri Y.Singh was the Sr. DEE/
RS/CNB and from November/79, Sri V.K.Agrawal
took over the charge of Sr. DEE. Thus I have
worked net for 4 months in the year 1979-80
under Sri V.K.Agarwal, Sr. DEE upto 31.3.80.

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### ( Contd. Annexure R-4, page No.3)

3\_My C.R. for theperiod ending 31st March 80 should have been initiated in the month of April/80 or in May 80 vide Para1606 & 1615 of Estt. Code Vol. I but when it was shown to me, I came to know that the C.R. was prepared on 2.8.80 by Sri V.K. Agarwal and the same was shown to me on12.9.80 although there were departmental instructions that the same was required to be sent to higher authorities in the 2nd week of May/80. The reason for this delay is still not calear to me. Besides this, when the C.R. was shown to me 12.9.80, I was not told verbally or in writing that the representation if any against the adverse remarks is required to be submitted within 14 days only otherwise wes representation will not be considered. Second time when the Sec. I of the next C.R. period ending 31.3.81 was shown to me it was clearly told through the C.A. that the representation against the adverse remarks was to be submitted within 14 days and I submitted my representation against the same C.R. on 4.9.81 on which suitable action has already been taken which was leter on conveyed vide your office letter No.E-106/3041 dt. 16 6.83.

4.If the proper instructions had been issued either through CA to Sr. DEE/RS/CNB verbally or in writing when the C.R. period ending 31.3.80 was shown to me, I could have submitted my representation with in 14 days after noting down adverse remarks.

I also remained on leave for full month in December/
80 and after resuming my duties I submitted my



# ( Contd. Annexure No.8,4, page No.4)

representation of the C.R. period ending 31.3.80 in January/80 through Sr. DEE/RS/CNB and later on it was received in your office on 19.3.81 which is clear from your letter No.E-106/3041(A) dt.16.6.83.

5-It is still not clear as to why the representation which was submitted in January/80 through Sr.DEE/RS/CNB-Sri V.K.Agrawal, was received in your office on 19.3.81 i.e. after a complete gap of more than 2 months.

6-If the section I of my C.R. period ending 31.3.91 and representation against the adverse remarks of this C.R. which were submitted on 4.9.81 are referred it becomes quite clear that both the C.Rs. of period ending 31.3.80 and period ending 31.3.81 have been initiated with the same midd and same opinion and my representation for C.R. period ending March/81 has been considered by the competent authorities who has decided bater on to expunge the remarks. The adverse ramarks pertaining to the C.R. period ending March/80 are also similar to those of period ending March/81 and therefore the prepresentation against the adverse remarks of the C.R. period ending March/80 should also be considered in the proper perspective and expunged. already mentioned in the point No.4 that the delay has also taken from administration side which is the main delay so it is my request that my representation against the adverse remarks for the C.R. period ending 31.3.80 should now be to reconsidered.



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#### ( Contd. Annexure No.R-4, page No.5)

7-It is fact that no proper orders have been passed by the competent authority regarding acceptance of the adverse remarks period ending 31.3.80 in absence of my representation which was submitted in Jan/91 even upto June/83 as it is clear from your letter No.E-106/3041(A) dt. 16.6.83 whereas my representation has been received in your office on 19.3.81.

2-So at the time of passing final orders on the adverse remarks pertaining to the period ending March 80 my representation was available and the natural justice requires that the same should have been taking taken into consideration for finalising the adverse remarks from the contents of the letter No.

E-106/3041(A) dated 16.6.83, it is evident that the adverse remarks pertaining to the C.R. period ending 31.3.80 was not considered by the competent authority earlier.

8. Thus on the basis of above facts, I am hereby requesting you to put up my case before the competent authority along with the representation against the adverse remarks of C.R. period ending March/80 which has been received in your office on 19.3.81 to take suitable action so that I may get the justice my expunging of the adverse remarks pertaining to the C.R. period ending 31.3.80.

Thanking you,

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sd/- (Gyan Singh )
Asstt. Controller of Stores/
Alambagh, Lucknow.



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# ( Contd. Annexure R-4, page no.6)

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# Registered A.D.

Advance copy was to Asstt. Secretary (Confidential)/N.Rly, Hd. Ors. Office, Baroda House, New Delhi. He is requested to put up the case to appropriate authorities for immediate action.

Sd/- (Gyan Singh)
Asstt. Controller of Stores/I,
Alambagh, Lucknow.

True copy

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHAD.

WRIT PETITION NO.. 655 of 1983

Gyan Singh

... Petitioner.

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Union of India and another.

... Opp.Parties.

#### ANNEXURE NO.R\_5

Confidential

No.ACOS/I/Personal/83

Dated:- 01.9.83

The General Manager, N.Rly, Baroda House, New Delhi.

#### Through Dy. COS/AMV/LKO.

. . .

Sub:- Adverse remarks of Section I of Confidential report (period ending 31.3.80) of Sri Gyan Singh, ACOS/ETD/Kanpur.

Ref:-1) Your office letter No.E-#06/3041(A)dt. 16.6.83.

- 2) Letter No.E-106/3041 dt. 16.6.83 received through Dy.COS/AMV-LKO.
- 3) Dy. COS/AMV/LKO's Confidential letter No. Conf/Genl./O dt. 26.7.83 whose copy is also enclosed hereiwhth.
- My earlier confidential letter of even no. dated 29.7.83 sent through Dy.COS/AMV/KO.

In ref-erence to the above correspondence, I am again drawing your kind attention on the above note subject and again requesting you to consider my explanation of even no. dated 5.7.83 which was earlier

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#### ( Contd. Annexure No.R-5, Page No.2)

sent to Sri Gamesh Dayal, Asatt. Secy(Confidential)/
N.Rly, Baroda House, New Delhi and the same was returned to me vide Dy.COS/AMV/LKO confidential letter
No.Conf./Genl/O dt. 26.7.83 stating that the same
is no be sent directly to the competent authority

and in my case the competent authority is G.M./N.Rly.

Kindly consider the explanation dated 5.7.83 which has been submitted against the adverse remarks of Section I of Confidential report period ending 31.3.80 during which I was working as ASOS/ETD/Kanpur at Electric Loco shed/Kanpur.

Thanking your.

Sd/. Gyan Singh,
Asstt. Controller of Stores/I
Alambagh, Lucknow.

# Regd.A.D.

Advance copy forwarded to the General Manager/ N.Rly. Baroda House, New Delhi.

Sd/- Gyan Singh,
Asstt. Controller of Stores/I
Alambagh, Lucknow.

True copy .

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

( LUCKNOW BENCH ) LUCKNOW.

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WRIT PETITION NO. 655 of 1983.

Gayan Singh

... Petitioner

Versus

Union of India and another

... Opp.Parties.

ANNEXURE NO. R-6

NORTHERN RAILWAY

GENERAL MANAGER'S OFFICE NORTHERN RAILWAY BARODA HOUSE NEW DELHI.

CONFIDENTIAL.

No. E-106/3041

Dated: 24th November, 1983.

Sri Gyan Singh,

Asstt. Controller of Stores,

Northern Railway,

Alambagh, Lucknow.

#### Through Dy. COS/AMV/LKO.

Sub- Confidential Report for the year ending 31.3.1980.

Ref- Your letter No. ACOS/I/Personal/83 dated 17th November. 1983.

Your representation dated 5.7.1983 against the adverse remarks contained in Section I of your Confidential Report for the year ending 31.3.1980, and noted by you on 13.9.1980 has been considered by the competent authority and the same has been filed.

Torue copy .

Sd/- Gamesh Dayal. 24.11.83 Asstt. Secy(Confidential) for General Manager V0 619 48-5 11337

In the Hon'ble High Court of Judicature at Allahabad Bench Lucknow.

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civil Misc. ApplNo.

of 1983

Urit Petition No. 655 of 1983

Gyan Singh

.....Petitioner

Versus

Union of India & another ... Respondents

APPLICATION FOR CONDONATION OF DELAY IN FILING PROCESS.

The petitioner respectfully begs to state under :-

- 1. That the aforesaid writ petition was admitted on 2221983 but due to oversight the steeps could notices on the respondents.
- 2. That the delay is bornfide and deserves to be condoned.

#### Prayer

Wherefore it is humbly prayed that the Hon'ble Court may be pleased to condoned the delay and the process, which is being filed today may be permitted to be taken for xxx further action in the matter.

(D.S.Chaubey) Advocate Counsel for Petitioner

Enclosed

The of envelops po 4.05 base containing po 4.05 base only for ors I and 2.

(2) Two copies of up along with stay application.

Notices for objand2, Incknow

DSChambe Advale Dated 12.4,1983

In the Hon'ble High Court of Judicature at Allahabad.

Lucknow which, Lucknow.

Gyan Sihgh.

Applicant.



In Re.

Writ Petition No.655 of 1983.

Gyan Singh.

Application.

Versus.

Union of India and another.

Opp. Parties.

# Application for interim relief.

The applicant, who is petitioner in the above writ petition, respectfully submits as under:-

- That the applicant filed the above writ petition challenging the validity of with-holding of his promotion to senior xx scale of Class-I due on 20-3-1982.
- That as brought out in the writ petition as well as in the rejoinder affidavit, the applicant has a



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legal and fundamental right to get promotion to senior scale of Class-I with effect from 20-3-1982 in preference to his juniors but the same was denied on extraneous cohsiderations and after taking cognizance of irrelevant and improper material.

scale of Class-I fro with effect from 20-3-1982 he would also have been given promotion to the junior administrative grade some time in the year 1984.

It is, therefore, evident that if the applicant is not given some immediate relief and is not promoted to the senior scale of Class-I without further loss of time, he will suffer irreparable and substantial injury in the matter of further advancement in the department and the loss, thus caused, cannot be compensated in any manner, whatsoever in future.

4. That it is expedient in the interest of justice that the case of applicant for promotion to senior scale is considered and he is given promotion before making further promotions.

## PRAYER

Wherefore, it is humbly prayed that this Hon'ble Court may be graciously pleased to restrain

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the opposite parties from making any further promotion unless the case of applicant for promotion to senior of scale of Class-I due on 20-3-1982 is considered on the basis of proper and relevant material as existing on 20-3-1982 or from subsequent dates of promotion of juniors and he is given promotion to the senior scale of Class-I in the first vacancy.

Lucknow: Dated:

August 27, 1985.

(D.S. Chaube)

Counsel for Petitioner.

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## In the Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench, Lucknow.

Misc. Application No. of 1985.

104

Gyan Singh.

Applicant.



In Re.

Writ Petition No.655 of 1983.

Versus.

Union of India and another.

Opp. Parties.

Petitioner.

### AFFIDAVIT

I, Gyan Singh, aged about 31 years, Son of Shri Durjan Singh, Assistant Controller of Stores, Northern Railway, working at Alambagh General Stores Department, Lucknow do hereby solemnly affirm and state on oath as under:-

That the deponent is the petitioner in the above noted writ petition and is well conversant with the facts of the case.



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2. That the contents of paras 1 to 4 of the accompanying application are true to my personal knowledge.

Lucknow: Dated:

August 27, 1985.

Deponent.

# VERIFICATION

I, the above named deponent, do hereby verify that the contents of paras 1 to 2 of this affidavit which have been read and explained to me are true to my personal knowledge. No part of it is false and nothing material has been concealed. So help me God.

Signed and verified this 27th day of August, 1985 at Lucknow.

Lucknow: Dated:

August 27, 1985.

Deponent.

I identify the deponent who has signed before

me.

Lko. Dated

Aug.27, 1985.

(D. S. Chaube)

Counsel for Petitioner.

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Solemnly affirmed before me on 27.8.85 tot 8.00 a.m./ppm. by Shri Gyan Singh, the deponent, who is identified by Shri D.S. Chaube, Advocate, High Court of Allahabad, Lucknow Bench, Lucknow.

I have certified myself by examining the deponent that he understood the contents of this affidavit which has been read and explained by me.

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# In the Hon'ble High Court of Judicature at Allahabad. Lucknow Bench, Lucknow.

Misc. Application No. of 1985.

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Gyan Singh.

Applicant.

## In Re.

#### Writ Petition No.655 of 1983.

Gyan Singh.

Application.

Versus.

Union of India and another.

Opp. Parties.

# Application for interim relief.

The applicant, who is petitioner in the above writ petition, respectfully submits as under:-

- 1. That the applicant filed the above writ petition challenging the validity of with-holding of his promotion to senior gr scale of Class-I due on 20-3-1982.
- 2. That as brought out in the writ petition as well as in the rejoinder affidavit, the applicant has a

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legal and fundamental right to get promotion to senior scale of Class-I with effect from 20-3-1982 in preference to his juniors but the same was denied on extraneous cohsiderations and after taking cognizance of irrelevant and improper material.

- scale of Class-I from with effect from 20-3-1982 he would also have been given promotion to the junior administrative grade some time in the year 1984.

  It is, therefore, evident that if the applicant is not given some immediate relief and is not promoted to the senior scale of Class-I without further loss of time, he will suffer irreparable and substantial injury in the matter of further advancement in the department and the loss, thus caused, cannot be compensated in any manner, whatsoever in future.
  - That it is expedient in the interest of justice that the case of applicant for promotion to senior scale is considered and he is given promotion before making further promotions.

## PRAYER

Wherefore, it is humbly prayed that this Hon'ble Court may be graciously pleased to restrain

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the opposite parties from making any further promotion unless the case of applicant for promotion to senior goale of Class-I due on 20-3-1982 is considered on the basis of proper and relevant material as existing on 20-3-1982 or from subsequent dates of promotion of juniors and he is given promotion to the senior scale of Class-I in the first vacancy.

Lucknow: Dated:

( D.S. Chaube )
Advocate.
Counsel for Petitioner.

August 27, 1985.

## In the Hon'ble High Court of Judicature at Allahabad.

× 146

#### Lucknow Bench, Lucknow.

Misc. Application No. of 1985.

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Gyan Singh.

Applicant.

#### In Re.

#### Writ Petition No.655 of 1983.

Gyan Singh.

Petitioner.

Versus.

Union of India and another.

Opp. Parties.

# AFFIDAVIT

I, Gyan Singh, aged about 31 years, Son of Shri Durjan Singh, Assistant Controller of Stores,

Northern Railway, working at Alambagh General Stores

Department, Lucknow do hereby solemnly affirm and state
on oath as under:-

That the deponent is the potitioner in the above noted writ petition and is well conversant with the facts of the case.

4144

2. That the contents of paras 1 to 4 of the accompanying application are true to my personal knowledge.

Lacknow: Dated:

August 27, 1985.

Deponent.

## VERIFICATION

I, the above named deponent, do hereby verify that
the contents of pares 1 to 2 of this affidavit which have
been read and explained to me are true to my personal
knowledge. No part of it is false and nothing material
has been concealed. So help me God.

Signed and verified this 27th day of August, 1985 at Lucknow.

Lucknow: Dated:

August 27, 1985.

Deponent.

I identify the deponent who has signed before me.

Lko. Dated. Aug. 27, 1985.

( D. S. Chaube )
Advocate.
Counsel for Petitioner.

A148

Solemnly affirmed before me on

a.m./ppm. by Shri Gyan Singh, the deponent,

who is identified by Shri D.S. Chaube, Advocate, High

Court of Allahabad, Lucknow Bench, Lucknow.

I have certified myself by examining the deponent that he understood the contents of this affidavit which has been read and explained by me.